

R*Shares CNX Midcap ETF

(An Open Ended Index Exchange Traded Fund)




Mutual Fund

Scheme Information Document




Product Label

This product is suitable for investors who are seeking*:

- Long term capital growth
- Investment in equity and equity related securities and portfolios replicating the composition of CNX Midcap Index, subject to tracking errors.
- High risk.  **BROWN**

*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.

Note: Risk may be represented as:

 (BLUE) investors understand that their principal will be at low risk	 (YELLOW) investors understand that their principal will be at medium risk	 (BROWN) investors understand that their principal will be at high risk
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Offer for Sale of Units at Rs.10/- (On allotment, the value of each unit of the Scheme would be approximately equal to 1/100th of the value of CNX MIDCAP Index) per unit during the new fund offer period and Continuous offer for Units at NAV based prices

New Fund Offer Opens	New Fund Offer Closes	Scheme re-opens for continuous sale & repurchase not later than
--, 2015	--, 2015	--, 2015

The particulars of the Scheme have been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (herein after referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document.

The Scheme Information Document sets forth concisely the information about the scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes to this Scheme Information Document after the date of this Document from the Mutual Fund / Investor Service Centres /Website / Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of Reliance Mutual Fund, Tax and Legal issues and general information on www.reliancecapital.com.

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The Scheme Information Document should be read in conjunction with the SAI and not in isolation.

"As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter NSE/LIST/12804 dated February 02, 2015 permission to the Mutual Fund to use the Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's units are proposed to be listed subject to, the Mutual Fund fulfilling the various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever."

This Scheme Information Document is dated February 04, 2015 and was approved by the Board of AMC and the Trustees on December 19, 2014. The trustees have ensured that R*Shares CNX Midcap ETF approved by them is a new product offered by Reliance Mutual Fund and is not a minor modification of the existing scheme/fund/product

R*Shares CNX Midcap ETF is a Scheme to be launch by Reliance Mutual Fund (RMF) which will manage through its Asset Management Company i.e. Reliance Capital Asset Management Limited (RCAM).

NAME OF MUTUAL FUND

Reliance Mutual Fund (RMF)

NAME OF ASSET MANAGEMENT COMPANY

Reliance Capital Asset Management Limited (RCAM)

CIN : U65910MH1995PLC220793

NAME OF TRUSTEE COMPANY

Reliance Capital Trustee Co. Limited (RCTC)

CIN : U65910MH1995PLC220528

Corporate office (RMF, RCAM, RCTC)

12th floor, One Indiabulls Centre, Tower 1

Jupiter Mills Compound, 841, Senapati Bapat Marg,

Elphinstone Road, Mumbai - 400 013

Tel No. - 022-30994600, Fax No. - 022-30994699

Website : www.reliancecapital.com

Registered Office (RCAM, RCTC) :

H Block, 1st Floor, Dhirubhai Ambani Knowledge City,

Koparkhairne, Navi Mumbai - 400 710.

NAME OF SPONSOR COMPANY

Reliance Capital Limited

Registered Office:

H Block, 1st Floor, Dhirubhai Ambani Knowledge City,

Koparkhairne, Navi Mumbai - 400 710.

Tel. 022 - 30327000, Fax. 022 - 30327202

Website : www.reliancecapital.co.in

TABLE OF CONTENTS

HIGHLIGHTS/SUMMARY OF THE SCHEME	1
I. INTRODUCTION	3
A. RISK FACTORS	3
B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME.....	4
C. SPECIAL CONSIDERATIONS	4
D. DEFINITIONS & ABBREVIATIONS	7
E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY	9
II. INFORMATION ABOUT THE SCHEME –.....	10
A. TYPE OF THE SCHEME	10
B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?	10
C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?	10
D. WHERE WILL THE SCHEME INVEST?	10
E. WHAT ARE THE INVESTMENT STRATEGIES?	10
F. FUNDAMENTAL ATTRIBUTES.....	11
G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?	12
H. WHO MANAGES THE SCHEME?	12
I. WHAT ARE THE INVESTMENT RESTRICTIONS?	13
J. HOW HAS THE SCHEME PERFORMED?	14
K. HOW THE SCHEME IS DIFFERENT FROM THE EXISTING OPEN ENDED EXCHANGE TRADED FUNDS OF THE MUTUAL FUND.....	14
III. UNITS AND OFFER	16
A. NEW FUND OFFER (NFO)	16
B. ONGOING OFFER DETAILS.....	20
C. PERIODIC DISCLOSURES.....	29
D. COMPUTATION OF NAV	31
IV. FEES AND EXPENSES	32
A. NEW FUND OFFER (NFO) EXPENSES	32
B. ANNUAL SCHEME RECURRING EXPENSES.....	32
C. LOAD STRUCTURE.....	33
D. WAIVER OF LOAD FOR DIRECT APPLICATIONS	34
E. TRANSACTION CHARGES.....	34
V. RIGHTS OF UNITHOLDERS	35
VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY	35

HIGHLIGHTS/SUMMARY OF THE SCHEME

1. INVESTMENT OBJECTIVE

The investment objective of the scheme is to provide investment returns closely corresponding to the total returns of the securities as represented by the CNX Midcap Index before expenses, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved

2. LIQUIDITY

All investors including Authorized Participants, Large Investors and other investors may sell their units in the National Stock Exchange (NSE) or any other stock exchange(s) on which these units are listed on all the trading days of the stock exchange. Alternatively Authorized Participant and Large Investors can directly buy /sell in blocks from the fund in 'Creation Unit' Size, as defined below:

3. CREATION UNIT:

'Creation Unit' is a fixed number of R*Shares CNX Midcap ETF, which is exchanged for a basket of shares underlying the index called the "Portfolio Deposit" and a "Cash Component". The facility of creating / redeeming units in Creation Unit size will be available to the Authorized Participants and Large Investors. Currently, it is proposed by RCAM that, Reliance Securities Limited shall act as Authorized Participants. Further, RCAM reserves the right to modify Authorized Participants on an ongoing basis. The list of Authorized Participants will be available on the website of the Fund www.reliancecmutual.com. The number of R*Shares CNX Midcap ETF that investors can create / redeem in exchange of the Portfolio Deposit and Cash Component is 20,000 units and in multiples thereafter. The Fund may also allow Cash# subscription /redemption of R*Shares CNX Midcap ETF in creation unit size by large investors

#RTGS, NEFT or transfer cheque

4. BENCHMARK

CNX Midcap Index

5. TRANSPARENCY/NAV DISCLOSURE

- The AMC will calculate and disclose the first NAV not later than 5 business days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day which shall be published in at least two daily newspapers and also uploaded on the AMFI site www.amfindia.com by 9.00 p.m. on the day of declaration of the NAV & on www.reliancecmutual.com.
- If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs
- Since the Scheme is proposed to be listed on National Stock Exchange (NSE) or any other Stock Exchange, the listed price on the respective Stock Exchange would be applicable.
- Publication of Abridged Half-yearly Unaudited Financial Results in the newspapers or as may be prescribed under the Regulations from time to time.
- Communication of Portfolio on a half-yearly basis to the Unit holders directly or through the Publications or as may be prescribed under the Regulations from time to time.
- Despatch of the Annual Reports of the respective Schemes within the stipulated period as required under the Regulations.
- The fund shall disclose the scheme's portfolio in the prescribed format as on the last day of the month for all the Schemes of RMF on or before the tenth day of the succeeding month or within such timelines as prescribed by SEBI from time to time on the RMF Website i.e. www.reliancecmutual.com.

6. LOADS

Entry & Exit Load: Not Applicable

There will be no entry/exit load on R*Shares CNX Midcap ETF bought or sold through the secondary market on the NSE. However, an investor would be paying cost in the form of a bid and ask spread and brokerage, as charged by his broker for buying / selling R*Shares CNX Midcap ETF. The Fund may also allow Cash# subscription /redemption of R*Shares CNX Midcap ETF in creation unit size by large investors.

No entry or exit load will be levied on transactions with Authorized Participants and Large Investors during NFO or continuous offer.

Investor other than APs/Large investors can directly approach AMC for redemption of units at an exit load of 3% if

- Traded price of the ETF units is at discount of more than 3% for continuous 30 days, or
- Discount of bid price to NAV over a period of 7 consecutive days is greater than 3%, or
- No quotes are available on exchange for 3 consecutive trading days, or
- Total bid size on the exchange is less than half of creation units size daily, averaged over a period of 7 consecutive trading days.

In such a scenario valid applications received upto 3 p.m. the Mutual Fund shall process the redemption request basis the closing NAV of the day of receipt of application.

Such instances shall be tracked by RCAM on an ongoing basis and in case if any of the above mentioned scenario arises the same shall be disclosed on the website of Reliance Mutual Fund i.e. www.reliancecmutual.com

For any change in load structure RCAM will issue an addendum and display it on the website/Investor Service Centres.

#RTGS, NEFT or transfer cheque.

7. MINIMUM APPLICATION AMOUNT DURING NFO

Rs. 5,000 & in multiples of Re.1 thereafter

MINIMUM APPLICATION AMOUNT ON ONGOING BASIS FROM MUTUAL FUND /STOCK EXCHANGE(S):

From Mutual Fund:

Purchases directly from the Mutual Fund would be restricted to Authorized Participants and Large Investors provided the value of units to be purchased is in creation unit size. Authorized Participants and Large Investors may buy the units on any business day for the scheme directly from the Mutual Fund in exchange of portfolio deposit, cash component and transaction charges, if applicable, by transferring stocks or cash, value of which is equal to creation unit size. Each creation unit consists of 20,000 units and cash component, if any, of R*Shares CNX Midcap ETF. The Fund may also allow Cash# subscription /redemption of R*Shares CNX Midcap ETF in creation unit size by large investors.

#RTGS, NEFT or transfer cheque

Minimum Redemption:

The Mutual Fund will redeem units only in Creation Unit size, i.e., not less than 20,000 units and multiples thereafter.

From Exchange:

The minimum number of Units that can be bought or sold on the exchange is 1 (one) unit and in multiples of 1 unit.

8. ROUNDING OFF OF UNITS

Based on the Allotment Price, the number of Units allotted to the nearest unit.

9. CHOICE OF INVESTMENT PLANS

Not Applicable

10. REPATRIATION

Full Repatriation benefits would be available to NRIs and FIIs, subject to applicable conditions/regulations notified by Reserve Bank of India from time to time.

11. LISTING

The units of R*Shares CNX Midcap ETF shall be listed on the Capital Market Segment of the National Stock Exchange (NSE). The trading will be as per the normal settlement cycle.

The AMC reserves the right to list the units of the Scheme on any other recognized stock exchange.

12. TRANSACTION CHARGES:

In accordance with SEBI Circular No. IMD/ DF/13/ 2011 dated August 22, 2011, with effect from November 1, 2011, Reliance Capital Asset Management Limited (RCAM)/ RMF shall deduct a Transaction Charge on per purchase / subscription of Rs. 10,000/- and above, as may be received from new investors (an investor who invests for the first time in any mutual fund schemes) and existing investors. The distributors shall have an option to either "Opt-in / Opt-out" from levying transaction charge based on the type of product. Therefore, the "Opt-in / Opt-out" status shall be at distributor level, basis the product selected by the distributor at the Mutual Fund industry level.

Such charges shall be deducted if the investments are being made through the distributor/agent and that distributor / agent has opted to receive the transaction charges as mentioned below:

- **For the new investor a transaction charge of Rs 150/- shall be levied for per purchase / subscription of Rs 10,000 and above; and**
- **For the existing investor a transaction charge of Rs 100/- shall be levied for per purchase / subscription of Rs 10,000 and above.**

The transaction charge shall be deducted from the subscription amount and paid to the distributor/agent, as the case may be and the balance shall be invested. The statement of account shall clearly state that the net investment as gross subscription less transaction charge and give the number of units allotted against the net investment.

Transaction charges shall not be deducted if:

- (a) The amount per purchases /subscriptions is less than Rs. 10,000/-;
- (b) The transaction pertains to other than purchases/ subscriptions relating to new inflows such as Switch/STP/ DTP, etc.
- (c) Purchases/Subscriptions made directly with the Fund through any mode (i.e. not through any distributor/agent).
- (d) Subscription made through Exchange Platform irrespective of investment amount.

I - INTRODUCTION

SO - 2

A. RISK FACTORS

1. STANDARD RISK FACTORS

- a) Mutual Funds and securities investments are subject to market risks such as trading volumes, settlement risk, liquidity risk and default risk including the possible loss of principal and there is no assurance or guarantee that the objectives of the Scheme will be achieved.
- b) As the price / value / interest rates of the securities in which the scheme invests fluctuates, the value of your investment in the scheme may go up or down
- c) Past performance of the Sponsor/AMC/Mutual Fund does not guarantee future performance of the scheme.
- d) R*Shares CNX Midcap ETF is only the name of the Scheme and does not in any manner indicate either the quality of the scheme or its future prospects and returns.
- e) The Sponsor is not responsible or liable for any loss resulting from the operation of the Scheme beyond their initial contribution of Rs.1 lakh made by it towards the setting up of the Mutual Fund and such other accretions and additions to the corpus.
- f) The present scheme is not a guaranteed or assured return scheme. The Mutual Fund is not guaranteeing or assuring any dividend/bonus. The Mutual Fund is also not assuring that it will make periodical dividend/bonus distributions, though it has every intention of doing so. All dividend/bonus distributions are subject to the availability of distributable surplus of the Scheme.

SO - 2

2. SCHEME SPECIFIC RISK FACTORS:

a) Risks associated with investing in Equities

Equity and Equity related instruments on account of its volatile nature are subject to price fluctuations on daily basis. The volatility in the value of the equity and equity related instruments is due to various micro and macro economic factors affecting the securities markets. This may have adverse impact on individual securities /sector and consequently on the NAV of Scheme.

The inability of the Scheme to make intended securities purchases due to settlement problems, could cause the Scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the schemes portfolio may result, at times, in potential losses to the scheme, should there be a subsequently decline in the value of the securities held in the schemes portfolio.

Trading volumes, settlement periods and transfer procedures may restrict the liquidity of the investments. This may impact the ability of the unit holders to redeem their units. In view of this, the Trustee has the right, in its sole discretion to limit redemptions (including suspending redemptions) under certain circumstances.

The Scheme may find itself invested in unlisted securities due to external events or corporate actions. This may increase the risk of the portfolio as these unlisted securities are inherently illiquid in nature and carry larger liquidity risk as compared to the listed securities or those that offer other exit options to the investors.

Investments in equity and equity related securities involve high degree of risks and investors should not invest in the Scheme unless they can afford to take the risk of losing their investment.

b) Risks associated with investing in Money Market Instruments

Investment in Money Market is subject to price, credit, and interest rate risk.

The NAV of the Scheme may be affected, inter alia, by changes in the market conditions, interest rates, trading volumes, settlement periods and transfer procedures.

Investing in Money market securities are subject to the risk of an Issuer's inability to meet principal and interest payments obligation (credit risk) and may also be subject to price volatility due to such factors as interest rate sensitivity, market perception of the creditworthiness of the issuer and general market liquidity (market risk).

The timing of transactions in money market instruments, which will often depend on the timing of the Purchases and Redemptions in the Scheme, may result in capital appreciation or depreciation because the value of money market obligations generally varies inversely with the prevailing interest rates.

Interest Rate Risk

As with all fixed income securities, changes in interest rates will affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of longer-term securities generally fluctuate more in response to interest rate changes than do shorter-term securities. Interest rate movements in the Indian markets can be volatile leading to the possibility of large price movements up or down in money market securities and thereby to possibly large movements in the NAV.

Liquidity or Marketability Risk

This refers to the ease at which a security can be sold at or near its true value. The primary measure of liquidity risk is the spread between the bid price and the offer price quoted by a dealer. Liquidity risk is characteristic of the Indian fixed income market.

Credit Risk

Credit risk or default risk refers to the risk which may arise due to default on the part of the issuer of the money market security (i.e. will be unable to make timely principal and interest payments on the security). While this risk is limited in money market instruments, because of stringent restrictions on issuers, it is not eliminated completely. Hence, they are sold at a yield spread above those offered on Treasury securities, which are sovereign obligations and generally considered to be free of credit risk. Normally, the value of a fixed income security will fluctuate depending upon the actual changes in the perceived level of credit risk as well as the actual event of default.

Reinvestment Risk

This risk refers to the interest rate levels at which cash flows received from the securities in the Scheme or from maturities in the Scheme are reinvested. The additional income from reinvestment is the "interest on interest" component. The risk refers to the fall in the rate for reinvestment of interim cashflows.

Risks associated with various types of securities

	CREDIT RISK	LIQUIDITY RISK	PRICE RISK
Listed	Depends on credit quality	Relatively Low	Depends on duration of instrument
Unlisted	Depends on credit quality	Relatively High	Depends on duration of instrument
Secured	Relatively low	Relatively Low	Depends on duration of instrument
Unsecured	Relatively high	Relatively High	Depends on duration of instrument
Rated	Relatively low and depends on the rating	Relatively Low	Depends on duration of instrument
Unrated	Relatively high	Relatively High	Depends on duration of instrument

Different types of securities in which the scheme would invest as given in the Scheme Information Document carry different levels and types of risk. Accordingly, the scheme's risk may increase or decrease depending upon its investment pattern

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

As per Circular number SEBI/IMD/CIR NO 10/22701/03 dated December 12, 2003, the above guidelines are not applicable for Exchange Traded Funds. As R*Shares CNX Midcap ETF is an exchange traded fund, same is not applicable

C. SPECIAL CONSIDERATIONS

The Mutual Fund is not assuring or guaranteeing that it will be able to make regular periodical distributions/distribute bonus units to its Unit holders though it has every intention to manage the portfolio so as to make periodical income/bonus distributions to Unit holders. Periodical distributions will be dependent on the returns achieved by the Asset Management Company through the active management of the portfolio. Periodical distributions may therefore vary from period to period, based on investment results of the portfolio.

a) The Product(s) are not sponsored, endorsed, sold or promoted by India Index Services & Products Limited ("IISL"). IISL does not make any representation or warranty, express or implied, to the owners of the Product(s) or any member of the public regarding the advisability of investing in securities generally or in the Product(s) particularly or the ability of the CNX Midcap Index to track general stock market performance in India. The relationship of IISL to the Issuer is only in respect of the licensing of the Indices and certain trademarks and trade names associated with such Indices which is determined, composed and calculated by IISL without regard to the Issuer or the Product(s). IISL does not have any obligation to take the needs of the Issuer or the owners of the Product(s) into consideration in determining, composing or calculating the CNX Midcap Index. IISL is not responsible for or has participated in the determination of the timing of, prices at, or quantities of the Product(s) to be issued or in the determination or calculation of the equation by which the Product(s) is to be converted into cash. IISL has no obligation or liability in connection with the administration, marketing or trading of the Product(s).

b) IISL do not guarantee the accuracy and/or the completeness of the CNX Midcap Index or any data included therein and IISL shall have not have any responsibility or liability for any errors, omissions, or interruptions therein. IISL does not make any warranty, express or implied, as to results to be obtained by the Issuer, owners of the product(s), or any other person or entity from the use of the CNX Midcap Index or any data included therein. IISL makes no express or implied warranties, and expressly disclaim all warranties of merchantability or fitness for a particular purpose or use with respect to the index or any data included therein. Without limiting any of the foregoing, IISL expressly disclaim any and all liability for any claims, damages or losses arising out of or related to the Products, including any and all direct, special, punitive, indirect, or consequential damages (including lost profits), even if notified of the possibility of such damages.

An investor, by subscribing or purchasing an interest in the Product(s), will be regarded as having acknowledged, understood and accepted the disclaimer referred to in Clauses above and will be bound by it.

Other Scheme Specific Risk factors

- a) The liquidity of the Scheme's investments may be inherently restricted by trading volumes, settlement periods and transfer procedures. In the event of an inordinately large number of redemption requests, or of a re-structuring of the Scheme's investment portfolio, these periods may become significant.
- b) Although, the objective of the Fund is to generate optimal returns, the objective may or may not be achieved. The investors may note that if the AMC/Investment Manager is not able to make right decision regarding the timing of increasing exposure in money market securities in times of falling equity market, it may result in negative returns. Given the nature of scheme, the portfolio turnover ratio may be on the higher side commensurate with the investment decisions and Asset Allocation of the Scheme. At times, such churning of portfolio may lead to losses due to subsequent negative or unfavorable market movements.
- c) Credit And Rating Downgrade Risks may affect the value of Money Market instruments.
- d) The NAV of the scheme to the extent invested in Money market securities are likely to be affected by changes in the prevailing rates of interest and are likely to affect the value of the Scheme's holdings and thus the value of the Scheme's Units.
- e) The AMC may, considering the overall level of risk of the portfolio, invest in lower rated/ unrated securities offering higher yields. This may increase the risk of the portfolio.
- f) Securities which are not quoted on the stock exchanges are inherently illiquid in nature and carry a larger amount of liquidity risk, in comparison to securities that are listed on the exchanges or offer other exit options to the investor, including a put option. The Scheme may find itself invested in unlisted securities due to external events or corporate actions. This may increase the risk of the portfolio.
- g) While securities that are listed on the stock exchange carry lower liquidity risk, the ability to sell these investments is limited by the overall

trading volume on the stock exchanges. Money market securities, while fairly liquid, lack a well-developed secondary market, which may restrict the selling ability of the Scheme and may lead to the Scheme incurring losses till the security is finally sold.

- h) Investment decisions made by the AMC may not always be profitable, even though it is intended to generate capital appreciation and maximize the returns by actively investing in equity and equity related securities.
- i) The tax benefits available under the scheme are as available under the present taxation laws and are available only to certain specified categories of investors and that is subject to fulfillment of the relevant conditions. The information given is included for general purposes only and is based on advise that the AMC has received regarding the law and the practice that is currently in force in India and the investors and the Unitholders should be aware that the relevant fiscal rules and their interpretation may change. As is the case with any investment, there can be no guarantee that the tax position or the proposed tax position prevailing at the time of investment in the Scheme will endure indefinitely. In view of the individual nature of tax consequences, each Investor/Unitholder is advised to consult his/her own professional tax advisor.

The Mutual Fund is not assuring or guaranteeing that it will be able to make regular periodical distributions/distribute bonus units to its Unit holders though it has every intention to manage the portfolio so as to make periodical income/bonus distributions to Unit holders. Periodical distributions will be dependent on the returns achieved by the Asset Management Company by tracking the CNX Midcap Index. Periodical distributions may therefore vary from period to period, based on investment results of the portfolio.

Past performance of the Sponsor/ the AMC/ the Mutual Fund is not indicative of the future performance of the Scheme. R*Shares CNX Midcap ETF is the name of the Scheme and does not in any manner indicate either the quality of the Scheme; its future prospects or returns.

All dividend distributions are subject to the availability of distributable surplus in the Scheme. When an investor switches from this scheme to another scheme on a future date, the scheme specific risk factors applicable to such scheme into which he switches, will apply.

Market Trading Risks

- a) **Absence of Prior Active Market:** Although the units of ETFs are listed on the Stock Exchange for trading, there can be no assurance that an active secondary market will develop or be maintained.
- b) **Lack of Market Liquidity:** Trading in units of ETFs on the Stock Exchange on which it is listed may be halted because of market conditions or for reasons that, in the view of the concerned Stock Exchange or Market Regulator, trading in the ETF Units is inadvisable.
In addition, trading in the units of ETFs is subject to trading halts caused by extraordinary market volatility pursuant to 'circuit breaker' rules. There can be no assurance that the requirements of the concerned Stock Exchange necessary to maintain the listing of the units of ETFs will continue to be met or will remain unchanged.
- c) **Units of Exchange Traded Funds May Trade at Prices Other than NAV:** Units of Exchange Traded Funds may trade above or below their NAV. The NAV of Units of Exchange Traded Funds may fluctuate with changes in the market value of a Scheme's holdings. The trading prices of units of ETF will fluctuate in accordance with changes in their NAVs as well as market supply and demand. However, given that ETFs can be created / redeemed in Creation Units, directly with the fund, large discounts or premiums to the NAVs will not sustain due to arbitrage possibility available.
- d) **Regulatory Risk:** Any changes in trading regulations by the Exchange or SEBI may affect the ability of market maker to arbitrage resulting into wider premium/ discount to NAV. Although R*Shares CNX Midcap ETF are proposed to be listed on an Exchange, the AMC and the Trustees will not be liable for delay in listing of Units of the Scheme on Exchange / or due to connectivity problems with the depositories due to the occurrence of any event beyond their control.
- e) **Political Risks:** Whereas the Indian market was formerly restrictive, a process of deregulation has been taking place over recent years. This process has involved removal of trade barriers and protectionist measures, which could adversely affect the value of investments. It is possible that the future changes in the Indian political situation, including political, social or economic instability, diplomatic developments and changes in laws and regulations could have an effect on the value of investments. Expropriation, confiscatory taxation or other relevant developments could affect the value of investments.
- f) **Competition Risks:** An investment in R*Shares CNX Midcap ETF may be adversely affected by competition from other methods of investing in the Index.
- g) **Right to Limit Redemptions:** The Trustee, in the general interest of the unit holders of the Scheme offered under this Offer Document and keeping in view of the unforeseen circumstances/unusual market conditions, may limit the total number of Units which can be redeemed on any Business Day depending on the total "Saleable Underlying Stock" available with the fund.
- h) **Redemption Risk –** The Unit Holders may note that even though this is an open ended Exchange Traded Fund, the Scheme would ordinarily repurchase Units in Creation Unit size. Thus unit holdings less than the Creation Unit size can normally only be sold through the secondary market, unless no quotes are available on the Exchange for 3 trading days consecutively.
- i) **Asset Class Risk :** The returns from the types of securities in which a Scheme invests may under perform returns from the various general securities markets or different asset classes. Different types of securities tend to go through cycles of out-performance and under performance in comparison of the general securities markets.
- j) **Passive Investments:** As R*Shares CNX Midcap ETF is not actively managed, the underlying investments may be affected by a general decline in the Indian markets relating to its Underlying Index. The scheme invests in the securities included in its underlying index regardless of their investment merit. The AMC does not attempt to take defensive positions in declining markets. Further, the fund manager does not make any judgment about the investment merit nor shall attempt to apply any economic, financial or market analysis.
- k) **Tracking Error Risk:**
Factors such as the fees and expenses of the Scheme, cash balance, changes to the Underlying assets and regulatory policies may affect AMC's ability to achieve close correlation with the Underlying assets of the scheme. The Scheme's returns may therefore deviate from those of its Underlying assets.
- l) **Tracking Error of ETFs** is likely to be low as compared to a normal index fund. Due to the Creation / Redemption of units through the in-

kind mechanism the fund can keep lesser funds in cash. Also, time lag between buying / selling units and the underlying shares is much lower. The Investment Manager would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. Under normal circumstances, the AMC shall endeavor that such tracking errors shall not exceed 2% per annum.

Right to Limit Redemption

The Trustee may, in the general interest of the Unit holders of the Scheme under this Scheme Information Document and keeping in view the unforeseen circumstances / unusual market conditions, limit the total number of Units which may be redeemed on any Business Day to 5% of the total number of Units then issued and outstanding under any Scheme / Plan or such other percentage as the Trustee may determine. The Trustee may, at its sole discretion in response to unforeseen circumstances or unusual market conditions including, but not limited to, extreme volatility of the stock, fixed income and money markets, extended suspension of trading on the stock exchanges, natural calamities, communication breakdowns, internal system breakdowns, strikes, bandhs, riots or other situations where the Trustee in consultation with RCAM, considers that such suspension is necessary, limit the total number of Units which may be redeemed on any Business Day to 5% of the total number of Units then in issue or such higher percentage as the Trustee may determine in any particular case.

Any Units, which by virtue of these limitations are not redeemed on a particular Business Day, will be carried forward for redemption to the next Business Day, in the order of receipt. Redemptions so carried forward will be priced on the basis of the Redemption Price of the Business Day on which redemption is made. Under such circumstances, to the extent multiple redemption requests are received at the same time on a single Business Day, redemption's will be made on pro-rata basis, based on the size of each redemption request, the balance amount being carried forward for redemption to the next Business Day(s).

Exchange Traded Fund (ETF)

ETFs are innovative products that provide exposure to an index or a basket of securities that trade on the exchange like a single stock. ETFs have a number of advantages over traditional open ended index funds as they can be bought and sold on the exchange at prices that are usually close to the actual intra-day NAV of the Scheme. ETFs are an innovation to traditional mutual funds as ETFs provide investors a fund that closely tracks the performance of an index with the ability to buy / sell on an intra-day basis. Unlike listed close ended funds, ETFs are structured in a manner which allows to create new units and redeem outstanding units directly with the fund, thereby ensuring that ETFs trade close to their actual NAVs.

ETFs came into existence in the USA in 1993. The first ETFs were based on the S&P 500 and are popularly known as SPDRs (Spiders). ETFs have gained prominence over the last few years.

ETFs are usually passively managed funds wherein subscription / redemption of units work on the concept of exchange with underlying securities. In other words, large investors / institutions can purchase units by depositing the underlying securities with the fund / AMC and can redeem by receiving the underlying shares in exchange of units. Units can also be bought and sold directly on the exchange.

ETFs have all the benefits of indexing such as diversification, low cost and transparency. As ETFs are listed on the exchange, costs of distribution are much lower and the reach is wider.

These savings in cost are passed on to the investors in the form of lower costs. Further more, exchange traded mechanism helps reduce minimal collection, disbursement and other processing charges.

The structure of ETFs is such that it protects long-term investors from inflows and outflows of short-term investor. This is because the fund does not bear extra transaction cost when buying / selling due to frequent subscriptions and redemptions.

Tracking Error of ETFs is likely to be low as compared to a normal index fund. Due to the Creation / Redemption of units through the in-kind mechanism the fund can keep lesser funds in cash. Also, time lag between buying / selling units and the underlying shares is much lower.

Benefits of ETFs

1. Can be easily bought / sold like any other stock on the exchange through terminals spread across the country.
2. Can be bought / sold anytime during market hours at prices that are expected to be close to actual NAV of the Scheme. Thus, investor invests at real-time prices as opposed to end of day prices.
3. No separate form filling for buying / selling units. It is just a phone call to your broker or a click on the net.
4. Ability to put limit orders.
5. Minimum investment for an ETF is one unit.
6. Protects long-term investors from the inflows and outflows of short-term investors.
7. Flexible as it can be used as a tool for gaining instant exposure to the equity markets, hedging or for arbitraging between the cash and futures market.
8. Helps in increasing liquidity of underlying cash market.
9. Aids low cost arbitrage between Futures and Cash market.
10. An investor can get a consolidated view of his investments without adding too many different account statements, as ETFs will be in demat form.

Uses of ETFs :

1. Investors with a long-term horizon

Allows diversification of portfolio at one shot, thereby reducing scrip specific risk at a low cost.

2. FIIs, Institutions and Mutual Funds

Allows easy asset allocation, hedging at a low cost.

3. Arbitrage

Low impact cost to carry out arbitrage between the Cash and the Futures market.

4. Investors with a shorter term horizon

Allows liquidity due to ability to trade during the day and expected to have quotes near NAV during the course of trading day.

D. DEFINITIONS AND ABBREVIATIONS

In this Scheme Information Document, the following words and expressions shall have the meaning specified below, unless the context otherwise requires:

Applicable Net Asset Value (NAV)	: Unless otherwise stated in this document, Applicable NAV is the Net Asset Value per Unit at the close of the Business Day on which the application for purchase or redemption/switch is received at the designated investor service centre and is considered accepted on that day. An application is considered accepted on that day, subject to it being complete in all respects and received prior to the cut-off time on that Business Day.
Asset Management Company (AMC/RCAM)/ Investment Manager	: Reliance Capital Asset Management Limited, the Asset Management Company incorporated under the Companies Act, 1956, and authorized by SEBI to act as the Investment Manager to the Schemes of Reliance Mutual Fund.
Authorised Participants	: Member of the NSE or any other recognised stock exchange or any other person who is appointed by the AMC to act as Authorised Participant as decided by the AMC.
Business Day / Working Day	: A business day means any day other than (1) Saturday (2) Sunday or (3) a day on which AIPL or National Stock Exchange (NSE) or Reserve Bank of India or Banks in Mumbai are closed or (4) a day on which there is no RBI clearing/settlement of securities or (5) a day on which the sale and/or redemption and / or switches of Units is suspended by the Trustees /AMC or (7) a day on which normal business could not be transacted due to storms, floods, bandhs, strikes or any other events as the AMC may specify from time to time.
CNX Midcap Index	The CNX Midcap Index comprises of 100 tradable stocks listed on the National Stock Exchange (NSE). The primary objective of the CNX Midcap Index is to capture the movement of the midcap segment of the market .
Collecting Bank	: Branches of Banks for the time being authorized to receive application(s) for units, as mentioned in this document.
Continuous Offer	: Offer of the Units when the scheme becomes open ended after the closure of the New Fund Offer.
Creation unit	: 'Creation Unit' is a fixed number of R*Shares CNX Midcap ETF, which is exchanged for a basket of shares underlying the index called the "Portfolio Deposit" and a "Cash Component". The facility of creating / redeeming units in Creation Unit size will be available to the Authorized Participants and Large Investors. Currently, it is proposed by RCAM that, Reliance Securities Limited shall act as Authorized Participant Further, RCAM reserves the right to modify Authorized Participants on an ongoing basis. The list of Authorized Participants will be available on the website of the Fund www.reliancecmutual.com . The number of R*Shares CNX Midcap ETF that investors can create / redeem in exchange of the Portfolio Deposit and Cash Component is 20,000 units and in multiples thereafter. The Fund may also allow Cash# subscription /redemption of R*Shares CNX Midcap ETF in creation unit size by large investors. The Portfolio Deposit and Cash Component are defined as follows: - a. Portfolio Deposit: This is a pre-defined basket of securities that represent the underlying index and will be defined and announced by the fund on allotment date and can change from time to time. b. Cash Component for Creating in Creation Unit Size: The Cash Component represents the difference between the Applicable NAV of a Creation Unit and the market value of the Portfolio deposit. This difference will represent accrued Dividends, accrued annual charges including management fees and residual cash in the Scheme. In addition the Cash Component will include transaction cost as charged by the Custodian/ Depository Participant, equalization of Dividend and other incidental expenses for Creating Units. In addition the Cash Component for creation will also include Entry Load, as may be levied by the Fund from time to time and statutory levies, if any. The details pertaining to Portfolio Deposit and Cash Component for creation units will vary from time to time and will be decided and announced by the AMC on its website. #RTGS, NEFT or transfer cheque.
Custodian	: Deutsche Bank, NV Mumbai, acting as Custodian to the Scheme, or any other custodian who is appointed by the Trustee.
Depository	Depository means a body corporate as defined in the Depositories Act, 1996 (22 of 1996) and includes National Securities Depository Ltd (NSDL) and Central Depository Services Ltd (CDSL).
Designated Investor Service Centres (DISC) / Official point of acceptance for transaction)	: Any location as may be defined by the Asset Management Company from time to time, where investors can tender the request for subscription, redemption or switching of units, etc.
Entry Load	: Load on subscriptions / switch in.
Exit Load	: Load on redemptions / switch out.

Equity related instruments	: Such instruments like Convertible bonds and debentures and warrants carrying the right to obtain equity shares.
ETF	: Exchange Traded Fund.
Exchange	: The Stock Exchange Limited, Mumbai or The National Stock Exchange (NSE) Limited or any other exchange where the Units are listed.
Foreign Institutional Investors (FII)	: Foreign Institutional Investors, registered with SEBI under the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995.
Investment Management Agreement (IMA)	: The Agreement entered into between Reliance Capital Trustee Co. Limited and Reliance Capital Asset Management Limited by which RCAM has been appointed the Investment Manager for managing the funds raised by RMF under the various Schemes and all amendments thereof.
Index Fund	: Means a mutual fund scheme, which invests in securities in the same proportion that constitutes the underlying index.
Large Investor	: "Large Investor" means an Investor who is eligible to invest in the respective Schemes and who would be creating Units of the Schemes in Creation Unit size by depositing Portfolio Deposit and Cash Component. Further Large Investor would also mean those Investors who would be Redeeming Units of the Schemes in Creation Unit size.
Load	: A charge that may be levied as a percentage of NAV at the time of entry into the scheme/plans or at the time of exiting from the scheme/ plans.
Local Cheque	: A Cheque handled locally and drawn on any bank, which is a member of the banker's clearing house located at the place where the application form is submitted.
Mutual Fund Regulations (Regulations)	: Securities and Exchange Board of India (Mutual Funds) Regulations as amended from time to time and such other Regulations as may be in force from time to time to regulate the activities of Mutual Funds.
Net Asset Value (NAV)	: Net Asset Value of the Units in each plan of the Scheme is calculated in the manner provided in this Scheme Information Document or as may be prescribed by Regulations from time to time. The NAV will be computed upto four decimal places.
Non-Resident Indian (NRI)	: Non-Resident Indian.
Person of Indian Origin (PIO)	: Person of Indian Origin
Plans/Options	: Not Applicable
Portfolio Deposit	: This is a pre-defined basket of securities that represent the underlying index and will be defined and announced by the fund on allotment date and can change from time to time.
Purchase Price	: Purchase Price to the investor of Units of any of the plans computed in the manner indicated in this Scheme Information Document.
Reserve Bank of India (RBI)	: Reserve Bank of India, established under the Reserve Bank of India Act, 1934.
Reliance Mutual Fund (RMF) /Mutual Fund/the Fund	: Reliance Mutual Fund (formerly known as Reliance Capital Mutual Fund), a Trust under Indian Trust Act, 1882 and registered with SEBI vide registration number MF/022/95/1 dated June 30, 1995.
Reliance Capital Trustee Co. Limited (RCTC) /Trustee / Trustee Company	: Reliance Capital Trustee Co. Limited, a Company incorporated under the Companies Act, 1956, and authorized by SEBI and by the Trust Deed to act as the Trustee of RMF.
Reliance Capital Limited (RCL) /Sponsor/Settlor	: Reliance Capital Limited
Redemption Price	: Redemption Price to the investor of Units of any of the plans computed in the manner indicated in this Scheme Information Document.
Registrar /Karvy	: Karvy Computershare Pvt. Ltd., who have been appointed as the Registrar or any other Registrar who is appointed by RCAM.
Statement of Additional Information (SAI)	: Statement of Additional Information, the document issued by Reliance Mutual Fund containing details of Reliance Mutual Fund, its constitution, and certain tax, legal and general information. SAI is legally a part of the Scheme Information Document.
Scheme	: R*Shares CNX Midcap ETF, An Open Ended Index Exchange Traded Fund.
Scheme Information Document (SID)	: Scheme Information Document issued by RMF, offering units of R*Shares CNX Midcap ETF for subscription.
The Securities and Exchange Board of India (SEBI)	: Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 as amended from time to time, including by way of circulars or notifications issued by SEBI and the Government of India.
Tracking Error	: Tracking error means the variance between daily returns of the underlying benchmark and the NAV of the scheme for any given period.

Trust Deed	:	The Trust Deed entered into on April 24, 1995 between the Sponsor and the Trustee, and all amendments thereof.
Trust Fund	:	The corpus of the Trust, unit capital and all property belonging to and/or vested in the Trustee.
Unit	:	The interest of the investors in any of the plans, of the scheme which consists of each Unit representing one undivided share in the assets of the corresponding plan of the scheme.
Unitholder	:	A person who holds Unit(s) under the scheme.
Unitholders Record	:	Unitholders whose names appear on the unitholders register of the concerned plan/(s) on the date of determination of Dividend/Bonus, subject to realisation of the cheque.
Underlying Stock / Securities	:	Instruments invested in by the Fund manager, for the scheme, subject to the approval of the Regulator and / or in compliance with the Regulations.

Words and Expressions used in this Scheme Information Document and not defined shall have the same meaning as in the Regulations.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

1. The Scheme Information Document of R*Shares CNX Midcap ETF, forwarded to SEBI, is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
2. All legal requirements connected with the launching of the Scheme as also the guidelines, instructions etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
3. The disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed Scheme.
4. The intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registrations are valid, as on date, to the best of our knowledge and belief.

Place : Mumbai

Date : February 04, 2015

Sd/-

Muneesh Sud

Designation: Chief Legal & Compliance officer

Note: The Due Diligence Certificate as stated above was submitted to the Securities and Exchange Board of India on February 04, 2015.

II. INFORMATION ABOUT THE SCHEME – R*Shares CNX Midcap ETF

A. TYPE OF THE SCHEME –

An Open Ended Index Exchange Traded Fund

B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?

The investment objective of the scheme is to provide investment returns closely corresponding to the total returns of the securities as represented by the CNX Midcap Index before expenses, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved

SO - 14

C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the anticipated asset allocation would be:

Instruments	Indicative asset allocation (% of total assets)		Risk Profile
	Minimum	Maximum	
Securities constituting CNX Midcap Index	95%	100%	Medium to High
Money Market instruments including CBLO (with maturity not exceeding 91 days)	0%	5%	Low to Medium

The Scheme, in general, will hold all the securities that comprise the underlying Index in the same proportion as the index. Expectation is that, over a period of time, the tracking error of the Scheme relative to the performance of the Underlying Index will be relatively low.

The AMC would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. Under normal market circumstances, such tracking error is not expected to exceed by 2% p.a. However, in case of events like, dividend issuance by constituent members, rights issuance by constituent members, and market volatility during rebalancing of the portfolio following the rebalancing of the Underlying Basket, etc. or in abnormal market circumstances, the tracking error may exceed the above limits. There can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to performance of the Underlying Index

The scheme will neither make any investment in ADR / GDR / Foreign Securities / Securitized Debt nor will it engage in short selling and securities lending. Further, it shall not take any exposure in derivative instruments.

Since the scheme is an exchange traded fund, it will endeavor that at no point of time the scheme will deviate from the index.

In the interest of investors, the AMC reserves the right to change the above asset allocation pattern due to corporate action activity undertaken in the underlying securities. Also, the AMC shall ensure that in case of involuntary corporate action undertaken in the underlying securities, the portfolio will be realigned to the constituents of CNX Midcap Index.

SD - 2

In case of such above mentioned deviations, the AMC shall rebalance/realign within a period of 7 days .

SO - 15

D. WHERE WILL THE SCHEME INVEST?

Investment in Equities and equity related instruments: The Scheme would invest in stocks comprising the CNX Midcap Index in the same proportion (weightage) as in the Index and endeavor to track the benchmark index.

Investment in money market instrument: The Scheme may also invest in debt and money market instruments, in compliance with Regulations to meet liquidity requirements. The scheme may also invest in liquid schemes of Reliance Mutual Fund or any other fund house. Money Market Instruments include commercial papers, treasury bills, and Government securities having an unexpired maturity upto one year, call or notice money, certificate of deposit, CBLOs and any other like instruments as specified by the Reserve Bank of India from time to time

SO - 7

E. WHAT ARE THE INVESTMENT STRATEGIES?

What is the Investment Strategy of the fund?

R*Shares CNX Midcap ETF is a passively managed exchange traded fund which will employ an investment approach designed to track the performance of CNX Midcap Index. The Scheme seeks to achieve this goal by investing in securities constituting the CNX Midcap Index in same proportion as in the Index. The Scheme will invest at least 95% of its total assets in the securities comprising the Underlying Index. The Scheme may also invest in money market instruments to meet the liquidity and expense requirements.

The fund is ideal for those investors who would like to participate in the India growth story by passively investing in a well-diversified portfolio of well known companies as approximately represented by CNX Midcap Index

Tracking Error

Tracking error is defined as the standard deviation of the difference between the daily returns of the Underlying Index and the NAV of the Scheme. Theoretically, the corpus of the Scheme has to be fully invested in the securities comprising the Underlying Index in the same proportion of weights as the securities have in the Underlying Index. However, deviations from the stated index replication may occur due to reason that the Scheme has to incur expenses, corporate actions pertaining to the Index including changes to the constituents, regulatory policies, ability of the Fund Manager to closely replicate the Underlying Index, etc. The Scheme's returns may therefore deviate from those of its Underlying Index. Tracking Error may arise due to the following reasons:

1. Fees and expenses of the Scheme.
2. Cash balance held by the Scheme due to dividend received subscriptions, redemption, etc.
3. Halt in trading on the stock exchange due to circuit filter rules.
4. Corporate actions
5. The Scheme has to invest in the securities in whole numbers and has to round off the quantity of securities shares.
6. Dividend payout.
7. Changes in the constituents of the underlying Index. Whenever there are any changes, the Scheme has to reallocate its investment as per the revised Index but market conditions may not offer an opportunity to rebalance its portfolio to match the Index and such delay may affect the NAV of the Scheme.

The AMC would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. Under normal market circumstances, such tracking error is not expected to exceed by 2% p.a. However, in case of events like, dividend issuance by constituent members, rights issuance by constituent members, and market volatility during rebalancing of the portfolio following the rebalancing of the Underlying Basket, etc. or in abnormal market circumstances, the tracking error may exceed the above limits. There can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to performance of the Index

Risk Control

For the Scheme, risks would be the impact cost on securities, the delayed communication of weightage changes by the index service providers and the delayed calculation of net change in assets of the Scheme, amongst others.

It is proposed to manage the risks by placing limit orders for basket trades and other trades, proactive follow-up with the service providers for daily change in weights in index as well as monitor daily inflows and outflows to and from the Fund closely.

While these measures are expected to mitigate the above risks to a large extent, there can be no assurance that these risks would be completely eliminated. Since investing requires disciplined risk management, the AMC would incorporate adequate safeguards for controlling risks in the portfolio construction process.

SO - 12

Debt market in India

The Indian Debt market is facing major shift in the recent times. The substantial growth in Mutual Fund collections in the past few years have provided an easy route for the investors to channelise their savings into the debt market, which otherwise is largely dominated by Banks and other Institutional investors.

At present, the Indian debt market is dominated by issues of Central Government bonds, Corporate Debentures and PSU Bonds. The new Securitised instruments are also very attractive in the primary market. Risk associated with securitized Debt or PTCs are credit risk, liquidity risk and price risk/interest rate risk. The other instruments available for investment are Commercial Papers, Certificate of Deposits, Government guaranteed bonds, etc.

Brief details about the instruments are given below as on January 22, 2015

Instruments	Listed/ Unlisted	Current Yield Range As on January 22, 2015	Liquidity	Risk profile
Central Government Securities	Listed	7.64% - 7.97%	High	Low
Corporate Debentures / PSU Bonds	Listed	8.25% - 8.28%	Moderate	Low
CDs (short term)	Unlisted	8.50% - 8.55%	High	Low
Call Money	Unlisted	6.20% - 8.20%	High	Low
Mibor linked Papers	Listed	92-94 bps	Low	Low

A brief description about yields presently available on Central Govt. Securities /Bonds & Debentures of various maturities is as follows:

Annualised yields (as January 22, 2015) are:

Yrs	=< 1yr	2-6yrs	7-10yrs	11-20 yrs
Central Government securities	8.10% - 8.13%	7.82% - 8.09%	7.84% - 7.96%	7.79% - 7.97%
Debentures / Bonds (AAA rated)	8.25% - 8.27%	8.26% - 8.28%	8.25% - 8.26%	-

The price and yield on various debt instruments fluctuate from time to time depending upon the macro economic situation, inflation rate, overall liquidity position, foreign exchange scenario, etc. Also, the price and yield varies according to maturity profile, credit risk etc.

Portfolio Turnover Policy

Generally, turnover will be confined to rebalancing of portfolio on account of change in the composition and corporate actions of CNX Midcap Index.

SO - 8

F. FUNDAMENTAL ATTRIBUTES

Following are the fundamental attributes in accordance with Regulation 18(15)(A) of the SEBI(MF) Regulations, 1996:

(i) Type of a scheme

An Open Ended Index Exchange Traded Fund

SO - 14

(ii) Investment Objectives

- **Main Objective** - The investment objective of the scheme is to provide investment returns closely corresponding to the total returns of the securities as represented by the CNX Midcap Index before expenses, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved.
- **Investment Pattern** - Refer to Section II - C: "How will the Scheme allocate its assets?"

(iii) Terms of Issue

a) Liquidity provisions such as repurchase/redemption of units

R*Shares CNX Midcap ETF shall be listed on the Exchange, subsequent buying or selling by Unit holders can be made from the secondary market. For details on repurchase/redemption of units please refer section on redemption.

b) Aggregate Fees and expenses charged to the Scheme

i) New Fund Offer (NFO) Expenses

Refer to Section IV - A : New Fund Offer (NFO) Expenses

ii) Annual Scheme Recurring Expenses

Refer to Section IV – B : Annual Scheme Recurring Expenses

ii) Any safety net or guarantee provided – Not Applicable

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustees shall ensure that no change in the fundamental attributes of the Scheme(s) and the Plan(s) / Option(s) thereunder or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and the Plan(s) / Option(s) thereunder and affect the interests of Unitholders is carried out unless:

- i) A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
- ii) The Unitholders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load.

SO - 9

G. HOW WILL THE SCHEME BENCHMARK ITS PERFORMANCE?

CNX Midcap Index

As per the investment objective of the scheme, the investment would primarily be in securities which are constituents of the CNX Midcap Index. Thus, the composition of the aforesaid benchmark index is such that it is most suited for comparing performance of the Scheme

About the Index

The mid cap segment of the stock market is being increasingly perceived as an attractive investment segment with high growth potential. The primary objective of the CNX Midcap Index is to capture the movement of the midcap segment of the market. The CNX Midcap Index comprises 100 tradable stocks listed on the National Stock Exchange (NSE). CNX Midcap Index is computed using free float market capitalization method, wherein the level of the index reflects the total free float market value of all the stocks in the index relative to particular base market capitalization value.

Eligibility Criteria for Selection of Constituent Stocks:

- I. The cumulative free float weightage of companies should be greater than 75 %.
- II. The company's trading frequency should be at least 90% in the last six months.
- III. The company should have reported a positive net worth.
- IV. All constituents of the CNX Midcap Index must have a minimum listing record of 6 months.
- V. A company which comes out with an IPO will be eligible for inclusion in the index, if it fulfills the normal eligibility criteria for the index for a 3 month period instead of a 6 month period.
- VI. From the universe of companies remaining first 100 companies in terms of highest market capitalization, shall constitute the CNX Midcap Index.

Index Re-Balancing:

Index is re-balanced on semi – annual basis. The cut-off date is January 31 and July 31 of each year, i.e. For semiannual review of indices, average data for six months ending the cut-off data is considered. Four weeks prior notice is given to market from the date of change.

Index Governance:

A professional team at IISL manages CNX Midcap Index. There is a three-tier governance structure comprising the Board of Directors of IISL, the Index Policy Committee, and the Index Maintenance Sub-Committee.

Index Service Provider

India Index Services & Products Ltd. (IISL) is a joint venture between the National Stock Exchange of India Ltd. (NSEIL) and the Credit Rating Information Services of India Limited (CRISIL). IISL has been formed with the objective of providing a variety of indices and index related services and products for the capital market. IISL has a Consulting and License Agreement with Standard and Poor's, a division of The McGraw Hill Companies Inc., (S&P), the world's leading provider of investable equity indices, for co-branding certain equity indices of IISL.

SO - 10

H. WHO MANAGES THE SCHEME?

Name	Age	Educational Qualification	Type and Nature of past experience including assignments held during the past 10 years	Name of the Scheme managed
Mr. Krishan Daga	41	B.Com	Over 23 years of experience in capital markets May 2008 till date – Reliance Capital Asset Management Limited Fund Manager – Equity : Managing funds and Portfolio analysis based on quantitative skills February 2008 till April 2008 – Reliance Capital Asset Management Limited Vice President – Equity : Portfolio analysis based on quantitative skills July 2007 till January 2008 – Reliance Capital Limited Vice President : Managing Database /quantitative analysis June 2006 till July 2007 – Deutsche Securities Quantitative Analyst: Marketing Database /quantitative products. February 2006 till June 2006 – B&K Securities Database Analyst : Managing Database /quantitative analysis July 2005 till January 2006 – Brics Securities Database Analyst : Managing Database /quantitative analysis October 2004 till July 2005 – J P Morgan Securities Associate : Managing Database /quantitative analysis April 1995 till October 2004 – HSBC Securities Statistician : Managing Database /quantitative analysis	Reliance Quant Plus Fund R* Shares Banking ETF R* Shares Sensex ETF R* Shares Gold ETF Reliance Gold Savings Fund Reliance Index Fund – Nifty Plan Reliance Index Fund – Sensex Plan R*Shares CNX 100 Fund R*Shares Consumption Fund R*Shares Nifty ETF R*Shares Dividend Opportunities Fund Reliance Arbitrage Advantage Fund Various plans of Reliance Dual Advantage Fixed Tenure Fund

I. WHAT ARE THE INVESTMENT RESTRICTIONS?

The investment policy of the scheme complies with the rules, regulations and guidelines laid out in SEBI (Mutual Funds) Regulations, 1996. As per the Regulations, specifically the Seventh Schedule, the following investment limitations are currently applicable:

1. No mutual fund scheme shall invest more than thirty percent of its net assets in money market instruments of an issuer:
Provided that such limit shall not be applicable for investments in Government securities, treasury bills and collateralized borrowing and lending obligations.
2. Transfers of investments from one scheme to another scheme in the Mutual Fund shall be allowed only if:
 - i) Such transfers are done at the prevailing market price for quoted instruments on spot basis;
 - ii) The securities so transferred shall be in conformity with the investment objectives & policies of the Scheme to which such transfer has been made.
3. The Scheme may invest in another scheme under the same asset management company or in any other mutual fund without charging any fees, provided the aggregate inter scheme investments made by all Schemes under the same management company or in schemes under the management of any other AMC shall not exceed 5% of NAV of the Mutual Fund. [Provided that this clause shall not apply to any fund of funds scheme.]
4. The Mutual Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relative securities and in all cases of sale, deliver the securities and shall in no case put itself in a position whereby it has to make short sale or carry forward transactions or engage in badla finance :

Provided further that sale of government security already contracted for purchase shall be permitted in accordance with the guidelines issued by the Reserve Bank of India in this regard.

5. The Fund shall get the securities purchased or transferred in the name of the Fund on account of the concerned scheme, wherever investments are intended to be of a long-term nature.
6. The fund's scheme shall not make any investment in:
 - iii) Any unlisted security of an associate or group company of the sponsor
 - iv) Any security issued by way of private placement by an associate or group company of the sponsor
 - v) The listed securities of group companies of the sponsor which is in excess of 25% of the net assets of the scheme.
7. The Scheme shall not invest in a fund of funds scheme.
8. Pending deployment of funds of the scheme in securities in terms of the investment objectives and policies of the scheme, the Mutual Fund can invest the fund of the scheme in short term deposits of scheduled commercial banks subject to the guidelines as applicable from time to time.

Pursuant to the SEBI Circular No. SEBI/IMD/CIR No. 1/ 91171 /07 dated April 16, 2007, where the cash in the scheme is parked in short term deposits of Scheduled Commercial Banks pending deployment, the respective Plan(s) shall abide by the following guidelines:

- "Short Term" for parking of funds shall be treated as a period not exceeding 91 days.
- Such short-term deposits shall be held in the name of the Scheme.
- The scheme shall not park more than 15% of the net assets in short term deposit(s) of all the scheduled commercial banks put together. However, such limit may be raised to 20% with prior approval of the Trustee.
- Parking of funds in short term deposits of associate and sponsor scheduled commercial banks together shall not exceed 20% of total deployment by the Mutual Fund in short term deposits.
- The scheme shall not park more than 10% of the net assets in short term deposit(s), with any one scheduled commercial bank including its subsidiaries.
- The scheme shall not park funds in short term deposit of a bank, which has invested in the Scheme.

Note : The above mentioned provisions are Regulatory Provisions for investment in Short Term deposits. This Scheme shall invest in short-term deposits only for 7 days, which means that the Short Term Parking of funds shall be treated as a period not exceeding 7 days.

11. No term loans for any purpose will be advanced by the Scheme.
12. The Scheme shall not invest more than 10% of its NAV in equity shares/equity related instruments of any company.
Provided that, the limit of 10% shall not be applicable for investments in index fund or sector/industry specific scheme.
As per SEBI Circular MFD/CIR/09/014/2000 dated January 5, 2000 "the investments by index funds shall be in accordance with the weightage of the scrips in the specific index as disclosed in the Scheme Information Document. In case of sector/industry specific scheme, the upper ceiling on investments may be in accordance with the weightage of the scrips in the respective sectoral index/sub index or 10% of the NAV of the scheme whichever is higher."
13. In case any company has invested more than 5% of the net asset value of a scheme, the investment made by that scheme or by any other scheme of the same Mutual Fund in that company or its subsidiaries, if any, shall be brought to the notice of the Trustees by RCAM and be disclosed in the half-yearly and annual accounts with justification for such investment provided that the latter investment has been made within one year of the date of the former investment calculated on either side.
14. The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase / Redemption of Units or payment of interest and Dividend to the Unitholders.
15. The Scheme will comply with any other Regulations applicable to the investments of Mutual Funds from time to time.
Provided that the Fund shall not borrow more than 20% of the net assets of any individual Scheme and the duration of the borrowing shall not exceed a period of 6 months.

All investment restrictions shall be applicable at the time of making investments. The AMC may alter these limitations/objectives from time to time to the extent the SEBI Regulations change so as to permit scheme to make its investments in the full spectrum of permitted investments to achieve its investment objective. The Trustees may from time to time alter these restrictions in conformity with the SEBI Regulations.

All investments of the Scheme will be made in accordance with the SEBI Regulations, including Schedule VII thereof.

The Trustee Company in consultation with AMC may alter these above stated limitations from time to time, and also to the extent the Regulations change, so as to permit the Scheme to make its investments in the full spectrum of permitted investments in order to achieve its investment objectives & policies. As such, all investments of the Scheme will be made in accordance with the Regulations including Schedule VII thereof and the Fundamental Attributes of this Scheme.

Investment Decisions: The investment decisions are taken by a team comprising of the Chief Investment Officer and Fund Managers based on research reports, market intelligence, analysis of macro and micro economic indicators, market trends etc. Detailed discussions take place among the team members before investments are finally made. Such discussions/ meetings occur more than once during a day if situations warrant viz. major economic or political events for a review of earlier decisions. The Fund Managers along with their rationale record all such investment decisions.

The Chief Executive Officer shall be responsible for compliances of all statutory requirements including SEBI Regulations and will supervise investments decisions of Fund Managers taking into consideration the overall interest of the Unitholders and assume responsibility for the day to day and overall Risk Management function of Mutual Fund.

Under him Fund Manager(s) will look after investment of the funds of the Scheme(s) in a manner to achieve the investment objective of the Scheme and in the interest of Unitholders.

The performance of the Scheme is reviewed by the Board of AMC and Trustees in their periodical meetings. The trustee will review the performance of the scheme on a periodical basis and submit a half yearly report to SEBI on various matters related to compliance and performance of the scheme. They may also compare the performance of the scheme against a benchmark index. The benchmark may be changed in future, if a benchmark better suited to the investment objective of the scheme is available, as may be decided by the AMC and the Trustee in line with SEBI (Mutual Fund) Regulations, 1996 and any change at a later date shall be recorded and reasonably justified.

Investment by the AMC in the Scheme

In line with SEBI Regulations and circulars issued by SEBI from time to time, the AMC may invest its own funds in the scheme(s). Further, the AMC shall not charge any fees on its investment in the Scheme (s), unless allowed to do so under SEBI Regulations in the future.

SO - 1

J. HOW HAS THE SCHEME PERFORMED?

This scheme is a new scheme and does not have any performance track record.

K. HOW THE SCHEME IS DIFFERENT FROM THE EXISTING OPEN ENDED EXCHANGE TRADED FUNDS OF THE MUTUAL FUND

R*Shares Banking ETF

Asset Allocation Pattern: Securities covered by the CNX Bank Index - 90-100%; Money Market instruments including CBLO - 0-10%
Primary Investment Pattern: The investment objective of R*Shares Banking ETF is to provide returns that, before expenses, closely correspond to the total returns of the securities as represented by the CNX Bank Index. However, the performance of Scheme may differ from that of the underlying index due to tracking error. There can be no assurance or guarantee that the investment objective of scheme will be achieved. **Investment Strategy:** The AMC uses a "passive" or indexing approach to try and achieve Scheme's investment objective. Unlike other Fund, the Scheme does not try to "beat" the markets they track and do not seek temporary defensive positions when markets decline or appear overvalued. The AMC does not make any judgments about the investment merit of a particular stock or a particular industry segment nor will it attempt to apply any economic, financial or market analysis. Indexing eliminates active management risks in regard to over / underperformance vis-à-vis a benchmark. **Differentiation:** R*Shares Banking ETF endeavors to track and generate returns similar to its benchmark CNX Bank Index by investing in its index constituents and money market instruments. The fund follows a passive strategy of management with endeavor to generate similar returns to its benchmark. **Quarterly AAUM (Rs. Crore) as on December 31, 2014:** 260.21, **No. of Folios as on January 31, 2015:** 2250

R*Shares Gold ETF

Asset Allocation Pattern: Physical Gold or Gold related Instruments as permitted by regulators from time to time-90-100%, Money Market Instrument Bonds, Debentures, Government Securities including T-Bills, Securitised Debt** & other debt securities as permitted by regulators from time to time-0-10%(*upto 10% in securitised debt). **Primary Investment Pattern:** The investment objective is to seek to provide returns that closely correspond to returns provided by price of Gold through investment in physical Gold (*and Gold related securities as permitted by Regulators from time to time). However, the performance of the scheme may differ from that of the domestic prices of Gold due to expenses and or other related factors. However there can be no assurance that the investment objective of the scheme will be achieved. **Investment Strategy:** The fund manager would use a 'passive' approach to try and achieve the investment objective of the scheme. The fund manager shall not try to "beat" the Gold Market, but aims to replicate the returns, which commensurate the returns generated, by Gold during that period. It will however endeavor to seek temporary defensive positions when markets decline or appear over valued to the extent of its investment in Money Market or other debt securities. **Differentiation:** R*Shares Gold ETF endeavors to track and provide similar returns to its benchmark- the domestic prices of gold through investment in physical gold and money market instruments. The fund follows a passive investment strategy and endeavors to generate returns similar to its benchmark. The fund is benchmarked to physical price of gold. **Quarterly AAUM (Rs. Crore) as on December 31, 2014:** 1,604.49, **No. of Folios as on January 31, 2015:** 66634

R*Shares CNX 100 ETF

Asset Allocation Pattern: Securities constituting CNX 100 Index - 95% to 100%, Debt & Money Market instruments including CBLO (with maturity not exceeding 91 days) - 0% to 5%. **Primary Investment Pattern:** The investment objective of the scheme is to provide investment returns that, before expenses, closely correspond to the total returns of the securities as represented by the CNX 100 Index, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved. **Investment Strategy:** The Scheme employs a passive investment approach designed to track the performance of CNX 100 Index. The Scheme seeks to achieve this goal by investing in securities constituting the CNX 100 Index in same proportion as in the Index. The Scheme will invest at least 95% of its total assets in the securities comprising the Underlying Index. The Scheme may also invest in debt and money market instruments to meet the liquidity and expense requirements. **Differentiation:** R*Shares CNX 100 ETF endeavors to track and provide similar returns to its benchmark- CNX 100 Index by investing in its index constituents and money market instruments. The fund follows a passive strategy of management with endeavor to generate similar returns to its benchmark. **Quarterly AAUM (Rs. Crore) as on December 31, 2014:** 7.45, **No. of Folios as on January 31, 2015:** 1027

R*Shares Nifty ETF

Asset Allocation Pattern: Securities constituting CNX Nifty Index – 95% to 100%, Money Market instruments including CBLO (with maturity not exceeding 91 days) – 0% to 5%. **Primary Investment Pattern:** The investment objective of the scheme is to provide investment returns that, before expenses, closely correspond to the total returns of the securities as represented by the CNX NIFTY Index, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved. **Investment Strategy:** The Scheme employs a passive investment approach designed to track the performance of CNX NIFTY Index. The Scheme seeks to achieve this goal by investing in securities constituting the CNX NIFTY Index in same proportion as in the Index. The Scheme will invest at least 95% of its total assets in the securities comprising the Underlying Index. The Scheme may also invest in money market instruments to meet the liquidity and expense requirements. **Differentiation:** R*Shares Nifty ETF endeavors to track and provide similar returns to its benchmark- CNX NIFTY Index by investing in its index constituents and money market instruments. The fund follows a passive strategy of management with endeavor to generate similar returns to its benchmark. **Quarterly AAUM (Rs. Crore) as on December 31, 2014:** 26.97, **No. of Folios as on January 31, 2015:** 237

R*Shares Consumption ETF

Asset Allocation Pattern: Securities constituting CNX Consumption Index – 95% to 100%, Money Market instruments including CBLO (with maturity not exceeding 91 days) and liquid schemes of Mutual Fund – 0% to 5%. **Primary Investment Pattern:** The investment objective of the scheme is to provide investment returns that, before expenses, closely correspond to the total returns of the securities as represented by the CNX Consumption Index, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved. **Investment Strategy:** The Scheme employs a passive investment approach designed to track the performance of CNX Consumption Index. The Scheme seeks to achieve this goal by investing in securities constituting the CNX Consumption Index in same proportion as in the Index. The Scheme will invest at least 95% of its total assets in the securities comprising the Underlying Index. The Scheme may also invest in money market instruments including CBLO to meet the liquidity and expense requirements. **Differentiation:** R*Shares Consumption ETF endeavors to track and provide similar returns to its benchmark- CNX Consumption Index by investing in its index constituents and money market instruments. The fund follows a passive strategy of management with endeavor to generate similar returns to its benchmark. **Quarterly AAUM (Rs. Crore) as on December 31, 2014:** 13.58, **No. of Folios as on January 31, 2015:** 257

R*Shares Dividend Opportunities ETF

Asset Allocation Pattern: Securities constituting CNX Dividend Opportunities Index – 95% to 100%, Money Market instruments including CBLO (with maturity not exceeding 91 days) and liquid schemes of Mutual Fund – 0% to 5%. **Primary Investment Pattern:** The investment objective of the scheme is to provide investment returns that, before expenses, closely correspond to the total returns of the securities as represented by the CNX Dividend Opportunities Index, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved. **Investment Strategy:** The Scheme employs a passive investment approach designed to track the performance of CNX Dividend Opportunities Index. The Scheme seeks to achieve this goal by investing in securities constituting the CNX Dividend Opportunities Index in same proportion as in the Index. The Scheme will invest at least 95% of its total assets in the securities comprising the Underlying Index. The Scheme may also invest in money market instruments including CBLO to meet the liquidity and expense requirements. **Differentiation:** R*Shares Dividend Opportunities ETF endeavors to track and provide similar returns to its benchmark- CNX Dividend Opportunities Index by investing in its index constituents and money market instruments. The fund follows a passive strategy of management with endeavor to generate similar returns to its benchmark. **Quarterly AAUM (Rs. Crore) as on December 31, 2014:** 13.59, **No. of Folios as on January 31, 2015:** 228

R*Shares Sensex ETF

Asset Allocation Pattern: Securities constituting S&P BSE Sensex Index – 95% to 100%, Money Market instruments including CBLO (with maturity not exceeding 91 days) – 0% to 5%. **Primary Investment Pattern:** The investment objective of the scheme is to provide investment returns closely corresponding to the total returns of the securities as represented by the S&P BSE Sensex Index before expenses, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved. **Investment Strategy:** The Scheme employs a passive investment approach designed to track the performance of S&P BSE Sensex Index. The Scheme seeks to achieve this goal by investing in securities constituting the S&P BSE Sensex Index in same proportion as in the Index. The Scheme will invest at least 95% of its total assets in the securities comprising the Underlying Index. The Scheme may also invest in money market instruments (including CBLO) to meet the liquidity and expense requirements. **Differentiation:** R*Shares Sensex ETF endeavors to track and provide similar returns to its benchmark- S&P BSE Sensex Index by investing in its index constituents and money market instruments. The fund follows a passive strategy of management with endeavor to generate similar returns to its benchmark. **Quarterly AAUM (Rs. Crore) as on December 31, 2014:** 61.88, **No. of Folios as on January 31, 2015:** 129

R*Shares CNX Midcap ETF (Proposed)

Asset Allocation Pattern: Securities constituting CNX Midcap Index – 95% to 100%, Money Market instruments including CBLO (with maturity not exceeding 91 days) – 0% to 5%. **Primary Investment Pattern:** The investment objective of the scheme is to provide investment returns closely corresponding to the total returns of the securities as represented by the CNX Midcap Index before expenses, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme will be achieved. **Investment Strategy:** R*Shares CNX Midcap ETF is a passively managed exchange traded fund which will employ an investment approach designed to track the performance of CNX Midcap Index. The Scheme seeks to achieve this goal by investing in securities constituting the CNX Midcap Index in same proportion as in the Index. The Scheme will invest at least 95% of its total assets in the securities comprising the Underlying Index. The Scheme may also invest in money market instruments to meet the liquidity and expense requirements. **Differentiation:** R*Shares CNX Midcap ETF endeavors to track and provide similar returns to its benchmark- CNX Midcap Index by investing in its index constituents and money market instruments. The fund follows a passive strategy of management with endeavor to generate similar returns to its benchmark. **Quarterly AAUM (Rs. Crore) as on December 31, 2014:** N.A. **No. of Folios as on January 31, 2015:** N.A.

Risk Mitigation Factors for all the above mentioned Schemes – Applicable for all the above mentioned Schemes. Robust measures implemented to mitigate Risk include, adoption of internal policies on investments and valuations, rigorous procedures for monitoring investment restrictions and effective implementation of various norms prescribed by SEBI from time to time.

III. UNITS AND OFFER

This section provides details you need to know for investing in the scheme.

A. NEW FUND OFFER (NFO)

<p>New Fund Offer Period This is the period during which a new scheme sells its units to the investors.</p>	<p>NFO opens on: NFO closes on: NFO re-opens on/ NFO re-opens not later than: RCAM reserves the right to modify the New Fund Offer (NFO) period of the Scheme through extension or early closure, subject to the condition that the NFO Period including the extension, if any, shall not be more than 15 days by giving a notified period. Any such changes shall be announced by way of a newspaper advertisement in one vernacular daily of Mumbai and one English national daily.</p>
<p>New Fund Offer Price This is the price per unit that the investors have to pay to invest during the NFO</p>	<p>The face value of each unit of the Scheme will be Rs.10/- On allotment, the value of each unit of the Scheme would be approximately equal to 1/100th of the value of CNX Midcap Index.</p>
<p>Minimum Amount for Application in the NFO</p>	<p>Rs. 5,000 & in multiples of Re.1 thereafter.</p>
<p>Minimum Target amount This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 15 days from the closure of NFO, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of 15 days from the closure of NFO.</p>	<p>Rs. 10 Crores.</p>
<p>Maximum amount to be raised (if any) (This is the maximum amount which can be collected during the NFO period, as decided by the AMC.)</p>	<p>There will not be any limit on the amount to be raised and the Fund will make full and firm allotment against all valid applications.</p>
<p>Plans / Options offered</p>	<p>Not Applicable</p>
<p>Dividend Policy</p>	<p>Unit holders to note that the Trustee may still declare a Dividend from time to time in accordance with the Dividend Policy set out below. Dividend Policy: The Trustee may declare Dividend to the Unit holders under the Scheme subject to the availability of distributable surplus and the actual distribution of Dividends and the frequency of distribution will be entirely at the discretion of the Trustee. Such Dividend will be payable to the Unit holders whose names appear on the register of Unit holders on the record date as fixed for the Scheme. The Dividend declared will be paid net of tax deducted at source, wherever applicable, to the Unit holders within 30 days from the declaration of the Dividend. There is no assurance or guarantee to the Unit holders as to the rate of Dividend distribution nor that will the Dividend be paid regularly. If the Fund declares Dividend, the NAV of the respective Schemes will stand reduced by the amount of Dividend and Dividend distribution tax (if applicable) paid. All the Dividend payments shall be in accordance and compliance with SEBI & NSE Regulations, as applicable from time to time.</p>
<p>Policy on Unclaimed Redemption and Dividend Amounts</p>	<p>As per SEBI guidelines, the unclaimed redemption and dividend amounts shall be deployed in call money market or money market instruments only or such other instruments, as permitted under Regulations. The investors who claim such amounts during the period of three years from the due date shall be paid at the prevailing Net Asset Value. After a period of three years, this amount will be transferred to a pool account and the investors can claim the amount at NAV prevailing at the end of the third year. The income earned on such funds shall be used for the purpose of investor education. The Fund will make continuous efforts to remind the investors through letters to take their unclaimed amounts. Further, the investment management fee charged by AMC for managing unclaimed amounts shall not exceed 50 basis points.</p>

<p>Allotment</p>	<p>All the applicants whose subscription proceeds have been realised will receive full and firm allotment of Units, provided their applications are valid in all other respects. RCAM retains the discretion to reject any application. The process of allotment of units and mailing of account statement / Allotment Advice will be completed within 15 days from the date of closure of the new fund offer period.</p> <p>Upon allotment, an Allotment Advice will be sent to each Unitholder stating the number of Units allotted. The Trustees may issue a Unit Certificate in lieu of the Account Statement in respect of units held, to such unitholders who request for the same, after receipt of a specific request from the Unitholder. The Trustees reserve the right to make the Units transferable at a later date, subject to Regulations issued from time to time. Further, the Trustee also reserves the right to issue transaction confirmation slips on an ongoing basis in lieu of Account Statements/ Allotment Advice, indicating the price, and the units debited or credited to the account of the Investor, along with the closing balance of their Account. All Units will rank pari passu amongst Units within the same Scheme / Plan as to assets, earnings and the receipt of dividend distribution, if any.</p> <p>However, RCAM reserves right to provide the account statement/ Allotment Advice / transaction confirmation slip to investor through an alternative mechanism as may be decided by the Fund, from time to time with the consent of the investor.</p> <p>The alternative mechanism may include electronic means of communication such as e-mail etc. For example, if an investor in future redeems or switches his units to another scheme /plan on the internet, then an online account statement / Allotment Advice / transaction confirmation may be provided to the investor or the same may be sent to his email address.</p>
<p>Refund</p>	<p>If any application is rejected, full amount will be refunded within 15 days of closure of the NFO. No interest will be payable on any subscription money refunded within 15 days from closure of NFO. If refunded later than 15 days, interest @ 15% p.a. for the delay period will be paid to the applicant and borne by the AMC for the period from the day following the date of expiry of 15 days until the actual date of the refund.</p> <p>Refund orders will be marked "A/c. payee only" and drawn in the name of the applicant in the case of a sole applicant and in the name of the first applicant in all other cases, mentioning the bank account number and bank name of the sole / first applicant, as specified in the application form. In case the bank account details are not available or incomplete, the refund order will be issued without the bank account details of the applicant at the applicant's own risk.</p> <p>The bank and/ or collection charges, if any, will be borne by the applicant. All the refund payments will be sent by registered post or courier service or as required under the Regulations.</p>
<p>Who can invest</p> <p>This is an indicative list. Prospective investors are advised to satisfy themselves that they are not prohibited by any law governing such entity and any Indian law from investing in the Scheme and are authorized to purchase units of mutual funds as per their respective constitutions, charter documents, corporate / other authorizations and relevant statutory provisions.</p>	<p>The units of the scheme are being offered to the public for subscription.</p> <p>The following persons (subject, wherever relevant, to purchase of units being permitted under their respective constitutions and relevant State Regulations) are eligible to subscribe to the units</p> <ol style="list-style-type: none"> 1. Adult Resident Indian Individuals, either single or jointly (not exceeding three). 2. Non - resident Indians and persons of Indian origin residing abroad, on a full repatriation basis 3. Parents / Lawful guardians on behalf of Minors 4. Hindu Undivided Families (HUFs) in the name of HUF or Karta 5. Companies (including Public Sector Undertakings), Bodies Corporate, Trusts (through Trustees) and Cooperative Societies 6. Banks (including Regional Rural Banks) and Financial Institutions 7. Religious and Charitable Trusts (through Trustees), Private Trusts authorised to invest in Mutual Fund schemes under their Trust Deeds 8. Foreign Institutional Investors registered with SEBI on repatriation basis 9. Special Purpose Vehicles (SPVs) approved by appropriate authority (subject to RBI approval) 10. International Multilateral Agencies approved by the Government of India 11. Army/Navy/Air Force / Para Military Units and other eligible institutions 12. Qualified Foreign Investors (QFIs) (for more details, please refer SAI). 13. Unincorporated body of persons as may be accepted by Reliance Capital Trustee Co. Limited 14. Partnership Firms 15. Scientific and Industrial Research Organizations 16. Trustee, AMC or Sponsor or their associates may subscribe to Units under the Schemes. 17. Foreign Portfolio Investors (FPI) as defined in Regulation 2(1) (h) of Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014 18. Such other individuals/institutions/body corporate etc., as may be decided by the AMC from time to time, so long as wherever applicable they are in conformity with SEBI Regulations.

Note :

1. Non Resident Indians (NRIs) and Persons of Indian Origin (PIOs) residing abroad / Foreign Institutional Investors (FIIs) have been granted a general permission by Reserve Bank of India Schedule 5 of the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000 for investing in / redeeming units of the mutual funds subject to conditions set out in the aforesaid Regulations.
2. In case of application under a Power of Attorney or by a limited company or a corporate body or an eligible institution or a registered society or a trust fund, the original Power of Attorney or a certified true copy duly notarised or the relevant resolution or authority to make the application as the case may be, or duly notarised copy thereof, alongwith a certified copy of the Memorandum and Articles of Association and/or bye-laws and / or trust deed and / or partnership deed and Certificate of Registration should be submitted. The officials should sign the application under their official designation. A list of specimen signatures of the authorised officials, duly certified / attested should also be attached to the Application Form. In case of a Trust / Fund it shall submit a resolution from the Trustee(s) authorising such purchases and redemptions.
3. In line with SEBI Regulations and circulars issued by SEBI from time to time, the AMC may invest its own funds in the scheme(s). Further, the AMC shall not charge any fees on its investment in the Scheme (s), unless allowed to do so under SEBI Regulations in the future.
4. It is expressly understood that at the time of investment, the investor/unitholder has the express authority to invest in units of the Scheme and the onus of the investment being compliant with the relevant constitution is on the investor.
5. RCAM reserves the right to include / exclude new / existing categories of investors to invest in this Scheme from time to time, subject to the Regulations, if any.

Note:

Subscriptions restricted from U.S. and Canada Persons:

As per the requirements of the U.S. Securities and Exchange Commission (SEC), persons falling within the definition of the term "U.S. Person" under the US Securities Act of 1933 and corporations or other entities organized under the laws of U.S. are not permitted to make investments in securities not registered under the Securities Act of 1933. [The term "US Person" means any person that is a United States person within the meaning of Regulation S under the United States Securities Act of 1933 or as defined by the U.S. Commodity Futures Trading Commission or as per such further amended definitions, interpretations, legislations, rules etc, as may be in force from time to time]." The schemes of Reliance Mutual Fund are presently not registered under the relevant laws, as applicable in the territorial jurisdiction of United States of America.

In view of the same, the Units made available under the SAI or under the SID of the respective schemes, may not be directly or indirectly offered or sold in any provincial or territorial jurisdiction in U.S. or to or for the benefit of the residents thereof. Accordingly, the Persons, corporations and other entities organized under the applicable laws of the U.S. will not be permitted to make any fresh purchases/additional purchases/switches in any Schemes of Reliance Mutual Fund, in any manner whatsoever.

The schemes of Reliance Mutual Fund are not registered in any provincial or territorial jurisdiction in Canada as per the local applicable laws and Units of the Scheme have not been qualified for sale in any Canadian jurisdiction under the applicable securities laws, Hence, the Units made available under the SAI or under the SID of the respective schemes, may not be directly or indirectly offered or sold in any provincial or territorial jurisdiction in Canada or to or for the benefit of residents thereof. Accordingly, the Persons, corporations and other entities organized under the applicable laws of the Canada will not be permitted to make any fresh purchases/additional purchases/switches in any Schemes of Reliance Mutual Fund, in any manner whatsoever.

If an existing Investor subsequently becomes a resident of U.S. or Canada, then such Investor will not be able to purchase any additional Units of the Scheme.

Foreign Account Tax Compliance

In accordance with the relevant provisions of the Foreign Account Tax Compliance Act ("FATCA") as contained in the United States Hiring Incentives to Restore Employment ("HIRE") Act, 2010, there is a likelihood of withholding tax being levied on certain income/ receipt sourced from the subjects of United States of America ("US") with respect to the schemes, unless such schemes are FATCA compliant.

In this regard, the respective governments of India and US have agreed on the principal terms of a proposed Inter-Governmental Agreement (IGA) and the same is likely to be executed in near future. In terms of this proposed IGA, Reliance Mutual Fund ("RMF") and/ or Reliance Capital Asset Management Limited ("RCAM"/ "AMC") are likely to be classified as a "Foreign Financial Institution" and in which case RMF and/ or RCAM would be required, from time to time, to (a) undertake the necessary due-diligence process; (b) identify US reportable accounts; (c) collect certain required information/ documentary evidence ("information") with respect to the residential status of the unit holders; and (d) directly or indirectly disclose/report/ submit such or other relevant information to the appropriate US and Indian authorities. Such information may include (without limitation) the unit holder's folio detail, identity of the unit holder, details of the beneficial owners and controlling persons etc.

In this regard and in order to comply with the relevant provisions under FATCA, the unit holders would be required to fully cooperate & furnish the required information to the AMC, as and when deemed necessary by the latter in accordance with IGA and/ or relevant circulars or guidelines etc, which may be issued from time to time by SEBI/ AMFI or any other relevant & appropriate authorities.

SO - 19

	<p>The applications which do not provide the necessary information are liable to be rejected. The applicants/ unit holders/ prospective investors are advised to seek independent advice from their own financial & tax consultants with respect to the possible implications of FATCA on their investments in the scheme(s).</p> <p>The underlying FATCA requirements are applicable from July 1, 2014 or such other date, as may be notified.</p> <p>In case required, RMF/ RCAM reserves the right to change/ modify the provisions (mentioned above) at a later date.</p> <p>The Fund reserves the right to include / exclude new / existing categories of investors to invest in the Schemes, subject to SEBI Regulations and other prevailing statutory regulations, if any.</p>
<p>Where can you submit the filled up applications.</p>	<p>Investors may submit the duly completed application forms along with the payment instrument at any of the Designated Investor Service Centres mentioned in this Scheme Information Document or any other location designated as such by the AMC, at a later date. The addresses of the Designated Investor Service Centres are given at the end of this Scheme Information Document and also on the website, www.reliancecmutual.com"</p> <p>Bank Details: In order to protect the interest of Unit holders from fraudulent encashment of redemption / dividend cheques, SEBI has made it mandatory for investors to provide their bank details viz. name of bank, branch, address, account type and number, etc. to the Mutual Fund.</p> <p>Applications without complete bank details shall be rejected. The AMC will not be responsible for any loss arising out of fraudulent encashment of cheques / warrants and / or any delay / loss in transit. Also, please refer to point on Registration of Multiple Bank Accounts in SAI for further details.</p> <p>Investors in cities other than where the Designated Investor Service Centres (DISC) are located, may forward their application forms to any of the nearest DISC, accompanied by Demand Draft/s payable locally at that DISC. ASBA applications can be submitted only at Self Certified Syndicate Bank (SCSB) at their designated branches. List of SCSBs and their designated branches shall be displayed on the SEBI's website (www.sebi.gov.in) and their designated branches shall be displayed on the SEBI's website (www.sebi.gov.in)</p>
<p>How to Apply</p>	<p>Please refer to the Statement of Additional Information and Key Information Memorandum cum Application form for the instructions.</p>
<p>Listing</p>	<p>The units of R*Shares CNX Midcap ETF shall be listed on the Capital Market Segment of the National Stock Exchange (NSE). The trading will be as per the normal settlement cycle. The AMC reserves the right to list the units of the Scheme on any other recognized stock exchange.</p>
<p>Special Products / facilities available during the NFO</p>	<ol style="list-style-type: none"> 1. Auto Switch Facility 2. Applications Supported by Blocked Amount (ASBA) facility 3. Alternative Means of Transactions - Online Transactions 4. Facilitating transactions through Stock Exchange Mechanism 5. Transactions through Reliance Mutual Fund Application: <ol style="list-style-type: none"> 1. Auto Switch Facility This fund will offer an auto switch facility from all Liquid and Debt Schemes of Reliance Mutual Fund to R*Shares CNX Midcap ETF during the NFO. However, RCAM reserves the right to extend or limit the said facility on such terms and conditions as may be decided from time to time. 2. Applications Supported by Blocked Amount (ASBA) facility ASBA facility will be provided to the investors subscribing to NFO of the Scheme. It shall coexist with the existing process, wherein cheques/ demand drafts are used as a mode of payment. Detailed provision of such facility has been provided in SAI. 3. Alternative Means of Transactions - Online Transactions Facility of online transactions is available on the official website of Reliance Mutual Fund i.e. www.reliancecmutual.com. Consequent to this, the said website is declared to be an "official point of acceptance" for applications for subscriptions, redemptions, switches and other facilities. The Uniform Cut-off time as prescribed by SEBI and as mentioned in the Scheme Information Documents of respective schemes shall be applicable for applications received on the website. However, investors should note that transactions on the website shall be subject to the eligibility of the investors, any terms & conditions as stipulated by Reliance Mutual Fund/Reliance Capital Asset Management Ltd. from time to time and any law for the time being in force. 4. Facilitating transactions through Stock Exchange Mechanism In terms of SEBI Circular SEBI/IMD/CIR No.11/183204/ 2009 dated November 13, 2009, units of the Scheme can be transacted through all the registered stock brokers of the National Stock Exchange of India Limited (MFSS) and / or Bombay Stock Exchange Limited (BSE StAR MF) who are also registered with AMFI and are empanelled as distributors with RCAM. Accordingly such stock brokers shall be eligible to be considered as 'official points of acceptance' of RMF.

	<p>International Security Identification Numbers (ISIN) in respect of the plans / options of the Scheme will be created and will be admitted to National Securities Depository Limited (NSDL) and Central Depository Services Limited (CDSL) and can be transacted using the beneficiary accounts maintained with any of the respective Depository Participants (DPs). The units will be allotted in the depository mode. The facility of transacting in mutual fund schemes through stock exchange infrastructure is available subject to such limits, operating guidelines, terms and conditions as may be prescribed by the respective Stock Exchanges from time to time. Where units are held by investor in dematerialised form, the demat statement issued by the DP would be deemed adequate compliance with the requirements in respect of despatch of statements of account. The KYC performed by DP shall be considered compliance with SEBI Circular ISD/AML/CIR-1/2008 dated December 19, 2008.</p> <p>5. Transactions through Reliance Mutual Fund Application:</p> <p>Transaction through Reliance Mutual Fund application is a facility, whereby investors can Purchase / Switch / Redeem units, view account details & request for account statement using their Personal Computer, Tablet, Mobile Phone or any other compatible electronic devices, which has internet facility subject to certain conditions.</p> <p>In order to process such transactions Internet Personal Identification Number (I-PIN) which is issued by RMF for transacting online through the website/application should be used. For the said purpose, RMF Application, http://m.reliancecmf.com and http://m.reliancecmutual.com are considered to be an "official point of acceptance".</p> <p>The Uniform Cut - off time as prescribed by SEBI and mentioned in the SID/ KIM shall be applicable for applications received through such facility. This facility of transacting in mutual fund schemes is available subject to such limits, operating guidelines, terms and conditions as may be prescribed by the RMF from time to time. RMF / RCAM reserve the right to introduce, change, modify or withdraw the features available in this facility from time to time.</p>
<p>The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.</p>	<p>The units under the scheme once repurchased, shall not be reissued</p>
<p>Restrictions, if any, on the right to freely retain or dispose of units being offered.</p>	<p>The purchase and/or redemption of Units may be suspended with prior approval of Trustees and Asset Management Company giving the details of circumstances and justification for the proposed action shall also be informed to SEBI in advance, temporarily or indefinitely when any of the following conditions exist at one/more Designated Investor Service Center's:</p> <p>The stock market stops functioning or trading is restricted;</p> <ol style="list-style-type: none"> 1) Periods of extreme volatility in the stock market, fixed income or money market, which, in the opinion of the Investment Manager, are prejudicial or detrimental to the interest of the investors; 2) Natural calamity; or 3) For any bulk processing like dividend, book closure, etc. 4) If banks do not carry-out any of the normal Banking activities at one or more Designated Investor Service Centers 5) In the event of breakdown in the means of communication used for the valuation of investments of the Scheme, without which the value of the securities cannot be accurately calculated. 6) In the event of any force majeure or disaster that affects the normal functioning of the AMC or the designated investor service centers. 7) SEBI, by order, so directs. 8) The normal time taken to process redemption and/ or purchase requests, as mentioned earlier, may not be applicable during such extraordinary circumstances. <p>However, suspension or restriction of repurchase/ redemption facility under any scheme of the Mutual Fund shall be made applicable only after the approval from the Board of Directors of the Asset Management Company and the Trustee Company. The approval from the AMC Board and the Trustees giving details of circumstances and justification for the proposed action shall also be informed to SEBI in advance.</p> <p>RMF also reserves the right at its sole discretion to withdraw sale of Units in the Scheme temporarily or indefinitely, if the AMC views that increasing the Scheme's size further may prove detrimental to the existing unit holders of the Scheme. An order/ request to purchase Units is not binding on and may be rejected by the Trustee, the AMC or their respective agents, unless it has been confirmed in writing by the AMC or its agents and (or) payment has been received.</p>

B. ONGOING OFFER DETAILS

<p>Ongoing Offer Period This is the date from which the scheme will reopen for subscriptions/redemptions after the closure of the NFO period.</p>	<p>An investor can buy/sell units of R*Shares CNX Midcap ETF on a continuous basis on the NSE and other recognised stock exchanges where units are listed and traded like any other publicly traded securities at market prices which may be close to the actual NAV of the Scheme. The trading lot is one R*Shares CNX Midcap ETF unit. Investors can purchase units at market prices, which may be at a premium/discount to the NAV of the scheme depending upon the demand and supply of units at the exchanges.</p> <p>Alternatively, Authorized Participants and Large Investors may buy / redeem the units in creation unit size on any business day for the scheme directly from the Mutual Fund in exchange of the Portfolio Deposit and Cash Component. The Fund may also allow Cash# subscription /redemption of R*Shares CNX Midcap ETF in creation unit size by large investors.</p> <p>#RTGS, NEFT or transfer cheque.</p>
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<p>Ongoing price for subscription (purchase) by investors. This is the price you need to pay for purchase</p>	<p>A. Directly with the Fund</p> <p>The number of Units of the Schemes that Investors can create in exchange of the Portfolio Deposit and Cash Component is 20,000. Units of the Scheme in less than Creation Unit cannot be Purchased directly with the Fund.</p> <p>The Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments. The Fund may also allow Cash# subscription /redemption of R*Shares CNX Midcap ETF in creation unit size by large investors.</p> <p>The Fund may allow cash Purchases of Units of the Schemes in Creation Unit size by Large Investors/ Authorised Participants. Purchase request for Creation Unit shall be made by such Investor to the Fund/AMC where upon the Fund/AMC will arrange to buy the underlying portfolio Securities. The Portfolio Deposit and Cash Component will be exchanged for the Units of the relevant Scheme in Creation Unit size.</p> <p>#RTGS, NEFT or transfer cheque.</p> <p>Any person transacting with the fund will have to reimburse transaction charges –brokerage, STT, NSDL charges, demat charges etc, if any.</p> <p>Switch-in Facility:</p> <p>During the on-going offer period of the scheme, switch-in into the scheme shall be permitted from eligible open ended Liquid and Debt/Income Funds. No Switch-out shall be allowed from the Scheme during ongoing basis. For availing this facility, Investors are requested to note the following operational modalities:</p> <ol style="list-style-type: none"> Based on number of basket's the Investor wants to purchase in the scheme, switchout amount from Liquid or Debt/Income Fund should be calculated basis the following: (No. of Baskets opted by investor x Units creation size x Previous day NAV of Switch-in scheme) + 2%. For e.g. if the investor wants to purchase 2 baskets and previous day's NAV is Rs.60.1234 the switch amount would be calculated as follows: [2 x 10000(unit Basket) x 60.1234] + 2%. = Rs. 12,26,517.40 Accordingly investor should provide the switch request for Rs. 12,26,517.00 [as illustrated in point "a" (i.e. nearest to rupee)]. Switch-out from the Liquid or Debt/Income Fund into the scheme shall be accepted only in terms of amount in INR and not in terms of units. Switch transaction will be processed at the applicable NAV of the switch- out scheme and only if the value is available in the switch-out scheme. Based on the funding in the scheme, investment for creation of portfolio deposit shall be carried out by RCAM in the securities market on the behalf of the investor. In case the amount of portfolio deposit and cash component is less than the switch funding amount, excess amount will be refunded to investor within 5 business days of transaction. Units of the switch-in scheme shall be credited to investors demat account within 5 business days of transaction. In case the amount of portfolio deposit and cash component is more than the switch funding amount, any shortfall in the amount shall be collected from investor on 2nd business day from the transaction date. Units of the scheme shall be credited to investors demat account post the receipt of shortfall the amount, if any. <p>The Trustee/AMC reserves the right to modify the above facility at any time in future on a prospective basis.</p> <p>B. On the Exchange</p> <p>The units of the Scheme shall be listed on the Capital Market Segment of the NSE. The trading will be as per the normal settlement cycle. The minimum number of Units that can be bought or sold on the exchange is 1 (one) unit and in multiples of 1 unit.</p> <p>The AMC reserves the right to list the units of the Scheme on any other recognized stock exchange.</p>
<p>Ongoing price for redemption (sale) by investors. This is the price you will receive for redemptions. Example: If the applicable NAV is Rs. 10, exit load is 2% then redemption price will be: Rs. 10* (1-0.02) = Rs. 9.80</p>	<p>A. Directly with the Fund</p> <p>The AMC will redeem units only in Creation Unit size, in exchange of the Portfolio Deposit and Cash Component.</p> <p>The Fund may from time to time change the size of the Creation Unit in order to equate it with marketable lots of the underlying instruments. The Fund may also allow Cash subscription /redemption of R*Shares CNX Midcap ETF in creation unit size by large investors.</p> <p>The Fund may allow cash Redemption of the Units of the Schemes in Creation Unit size by Large Investors/ Authorized Participant. Such Investors shall make Redemption request to the Fund/AMC whereupon the Fund/AMC will arrange to sell underlying portfolio Securities on behalf of the Investor. Accordingly, the sale proceeds of portfolio Securities, after adjusting necessary charges/costs, will be remitted to the Investor.</p> <p>B. On the Exchange</p> <p>The units of the Scheme shall be listed on the Capital Market Segment of the NSE. The trading will be as per the normal settlement cycle. The minimum number of Units that can be bought or sold on the exchange is 1 (one) unit and in multiples of 1 unit.</p> <p>The AMC reserves the right to list the units of the Scheme on any other recognized stock exchange.</p>

<p>Cut off timing for subscriptions redemptions</p> <p>This is the time before which your application (complete in all respects) should reach the official points of acceptance.</p>	<p>The Cut-off time for receipt of valid application for Subscriptions and Redemptions is 3.00 p.m. However for Authorised Participants / Large Investors, as the Scheme is an Exchange Traded Fund, the Subscriptions and Redemptions of Units would be based on the Portfolio Deposit and Cash Component as defined by the Fund for that respective Business Day. The Fund may also allow Cash# subscription /redemption of R*Shares CNX Midcap ETF in creation unit size by large investors.</p> <p>Investors / Unit holders to note that the above mentioned Cut-off time is not applicable to transactions undertaken on a recognised stock exchange and is only applicable to transactions undertaken at Designated Investor Service Centers (DISC).</p> <p>#RTGS, NEFT or transfer cheque.</p>
<p>Where can the applications for purchase/redemption be submitted?</p>	<p>Authorised Participants / Large Investors may submit / mail the completed application forms at any of the Designated Investor Service Centers of Reliance Mutual Fund. The addresses of the Designated Investor Service Centers are mentioned in this Scheme Information Document. Investors in cities other than where the Designated Investor Service Centers (DISC) are located, may send their application forms to any of the nearest DISC, accompanied by Demand Draft/s payable locally at the DISC.</p>
<p>Minimum amount for purchase / redemption</p>	<p>Minimum Application Amount from AMC</p> <p>Minimum of creation unit size only.Purchases directly from the Mutual Fund would be restricted to Authorized Participants and Large Investors provided the value of units to be purchased is in creation unit size. Authorized Participants and Large Investors may buy the units on any business day for the scheme directly from the Mutual Fund in exchange of portfolio deposit, cash component and transaction charges, if applicable, by transferring stocks or cash, value of which is equal to creation unit size. Each creation unit consists of 20,000 units and cash component, if any, of R*Shares CNX Midcap ETF. The Fund may also allow Cash# subscription /redemption of R*Shares CNX Midcap ETF in creation unit size by large investors.</p> <p>#RTGS, NEFT or transfer cheque</p> <p>Minimum Redemption:</p> <p>The AMC will redeem units only in Creation Unit size, i.e., not less than 20,000 units and multiples thereafter.</p> <p>Exchange:</p> <p>The minimum number of Units that can be bought or sold on the exchange is 1 (one) unit and in multiples of 1 unit.</p>
<p>Minimum balance to be maintained and consequences of non maintenance.</p>	<p>Not applicable</p>
<p>Special Products available</p>	<p>Being an ETF, none of the Special Products including Flexible Asset Selection Tool (FAST) is available in the scheme.</p>
<p>Accounts Statements</p>	<p>Units issued by the AMC under the scheme shall be credited to the investor's beneficiary account with a Depository Participant (DP) of CDSL or NSDL. The AMC will endeavour to credit the units to the beneficiary account of the unitholder within five business days from the date of receipt of credit of the Cash. The AMC shall issue an intimation about the allotment of units to investors whose beneficiary accounts are credited on allotment of units under the scheme within thirty days of allotment either through physical form or through email as may be decided by the Fund from time to time. The Account Statement of the Beneficiary Account with the DP will be sent by the respective DPs periodically.</p> <p>The Scheme-wise Annual Report of RMF will be prepared and an abridged summary of the Annual Report will be published through an advertisement and mailed to all unitholders as soon as may be but not later than four months from the date of the closure of the relevant financial year.</p>
<p>Dividend</p>	<p>The Dividend warrants shall be dispatched to the Unit holders within 30 days of the date of declaration of the Dividend. In case of delay of repayment in dividend beyond 30 days, the Asset Management Company shall be liable to pay interest to the unit holders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum)</p>
<p>Delay in payment of redemption / repurchase proceeds</p>	<p>The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).</p>
<p>Allotment</p>	<p>The Cut-off time for receipt of valid application for Subscriptions is 3.00 p.m. However, as the Schemes is Exchange Traded Fund, the Subscriptions and Redemptions of Units would be based on the Portfolio Deposit and Cash Component as defined by the Fund for that respective Business Day. R*Shares CNX Midcap ETF will be available only in the Dematerialized form.</p> <p>Authorised Participant and Large investors can directly buy / sell Units in blocks from the Fund in 'Creation Unit' size, on all working days. The Fund may also allow Cash# subscription of R*Shares CNX Midcap ETF in creation unit size by large investors. Since R*Shares CNX Midcap ETF are to be issued / repurchased and traded compulsorily in dematerialized form, no request for rematerialisation of RMF will be accepted.</p> <p>For Subscriptions received after re-opening for continuous offer at the DISC's within the cut-off timings and considered accepted for that day.</p> <p>RCAM, in consultation with the Trustees reserves the right to discontinue/ add more options at a later date subject to complying with the prevailing SEBI guidelines and Regulations. RCAM, in consultation with the Trustees, reserves the right to change the Load structure if it so deems fit in the interest of smooth and efficient functioning of the Scheme, on a prospective basis.</p>

50 - 18

	<p>Allotment Statement</p> <p>Units issued by the AMC under the scheme shall be credited to the investor's beneficiary account with a Depository Participant (DP) of CDSL or NSDL. The AMC will endeavour to credit the units to the beneficiary account of the unitholder within five business days from the date of receipt of credit of the Cash. The AMC shall issue an intimation about the allotment of units to investors whose beneficiary accounts are credited on allotment of units under the scheme within thirty days of allotment either through physical form or through email as may be decided by the Fund from time to time. The Account Statement of the Beneficiary Account with the DP will be sent by the respective DPs periodically.</p> <p>All Units will rank pari passu amongst Units within the same Scheme / Plan as to assets, earnings and the receipt of dividend distribution, if any.</p> <p>However, RCAM reserves right to provide the account statement / transaction confirmation slip to investor through an alternative mechanism as may be decided by the Fund, from time to time with the consent of the investor.</p> <p>#RTGS, NEFT or transfer cheque.</p>
Rounding off of Units	Based on the Allotment Price, the number of Units allotted to the nearest unit.
Redemption / Settlement of purchase/sale of R*Shares CNX Midcap ETF units on the stock exchange	<p>Buying / Selling R*Shares CNX Midcap ETF units on the stock exchange is similar to buying / selling any other listed securities. If an investor has bought units, an investor has to pay the purchase amount to the broker / sub-broker such that the amount paid is realized before the funds pay-in day of the settlement cycle on the exchange. If an investor has sold units, an investor has to deliver the units to the broker/ sub-broker before the securities pay-in day of the settlement cycle on the exchange. The units (in case of units bought) and the funds(in the case of units sold) are paid out to the broker on the payout day of the settlement cycle on the exchange. The exchange regulations stipulate that the trading member should pay the money or units to the investor within 24 hours of the payout. (SEBI SMD/POLICY/Cir-/03 dated February 6, 2003).</p> <p>If an investor has bought units, he should give standing instructions for 'Delivery-In' to his/her DP for accepting units in his/her beneficiary account. An investor should give the details of his/her beneficiary account and the DP-ID of his/her DP to his/her trading member. The trading member will transfer the units directly to his/her beneficiary account on receipt of the same from exchange's clearing corporation.</p> <p>An investor who has sold units should instruct his/her Depository Participant (DP) to give 'Delivery Out' instructions to transfer the units from his/her trading member through whom he/she have sold the units.</p> <p>The details of the pool A/c of investor's trading member to which the units are to be transferred, unit quantity etc. should be mentioned in the delivery out instructions given by him/her to the DP. The instructions should be given well before the prescribed securities pay-in day. SEBI has advised that the delivery out instructions should be given atleast 24 hours prior to the cut off time for the prescribed securities pay in to avoid any rejection of instructions due to data entry errors, network problems, etc.</p> <p>Rolling Settlement</p> <p>As per the SEBI's circular dated March 4, 2003, the rolling settlement on T+2 basis for all trades has commenced from April 1, 2003 onwards. The Pay-in and Pay-out of funds and the units will take place 2 working days after the trading date.</p> <p>The pay-in and pay-out days for funds and securities are prescribed as per the Settlement Cycle. A typical Settlement Cycle of Rolling Settlement is given below:</p> <p>Day Activity</p> <p>T The day on which the transaction is executed by a trading member</p> <p>T+1 Confirmation of all trades including custodial trades by 11.00 a.m.</p> <p>T+1 Processing and downloading of obligation files to brokers /custodians by 1.30 p.m.</p> <p>T+2 Pay-in of funds and securities by 11.00 a.m.</p> <p>T+2 Pay out of funds and securities by 1.30 p.m.</p> <p>While calculating the days from the Trading day (Day T), weekend days (i.e. Saturday and Sundays) and bank holidays are not taken into consideration.</p> <p>All investors including Authorised Participants, Large Investors and other investors may sell their units in the NSE or any other stock exchange(s) on which these units are listed on all the trading days of the stock exchange. Mutual fund will repurchase units from Authorised Participants and Large Investors on any business day provided the units offered for repurchase is not less than 20,000 units and multiples thereafter.</p>
Redemption Procedure	<p>Applications for redemption of R*Shares CNX Midcap ETF units have to be submitted in the prescribed format duly completed and signed along with the delivery order duly receipted by the DP stating the number of R*Shares CNX Midcap ETF units transferred to the scheme's DP account . Application for redemption by non-individuals should be accompanied by certified copy (ies) of the board/governing body resolution clearly authorizing the official concerned to redeem units and to receive/collect securities/cash after complying with operational procedure and formalities. The application for redemption on a prescribed form will have to be submitted at the designated ISC before the cut off time. The number of units available for redemption in the account of the nitholder will be confirmed by the Registrars with the records maintained and downloaded by the depository with which the unitholder is holding the depository account. Redemption request will be processed further if the records as mentioned above show that the depository account has adequate number of units. The time taken for confirmation of redemption of units is dependent upon the download frequency that depository may permit. The registrar will instruct the custodian to sell the number of units to be redeemed. Redemption proceeds will be sent to the unitholder within 10 working days from the date of confirmation with the depository records.</p>

<p>Procedure for Redeeming R*Shares CNX Midcap ETF in Creation Unit Size</p>	<p>For processing the transactions of Authorized Participant and Large Investors:</p> <p>The requisite number of R*Shares CNX Midcap ETF equaling the Creation Unit has to be transferred to the Fund's DP account and the Cash Component to be paid to the AMC / Custodian. On confirmation of the same by the AMC, the AMC will transfer the Portfolio Deposit to the investor's DP account and pay the Cash Component, if applicable. The AMC may redeem Creation Unit of R*Shares CNX Midcap ETF prior to receipt of all or portion of the relevant R*Shares CNX Midcap ETF in certain circumstances where the purchaser, among other things, posts collateral to secure its obligation to deliver such outstanding R*Shares CNX Midcap ETF (units).</p> <p>The Portfolio Deposit and Cash Component for the R*Shares CNX Midcap ETF may change from time to time due to changes in the underlying Index on account of corporate actions and changes to the index constituents. The Fund may allow Cash Redemption of R*Shares CNX Midcap ETF in creation unit size by large investors. Such investors shall make redemption request to the Fund/AMC whereupon the Fund/AMC will arrange to sell underlying portfolio securities on behalf of the investor. Accordingly, the sale proceeds of portfolio securities, after adjusting necessary charges/costs, will be remitted to the investor. The number of Units so redeemed will be subtracted from the unitholder's account balance (DP) and a statement to this effect will be issued to the unitholder by depository.</p> <p>If an investor has purchased Units on more than one working day, the Units purchased prior in time (i.e. those Units which have been held for the longest period of time), will be deemed to have been redeemed first, i.e. on a First In First Out Basis. Units purchased by cheque or draft will not be redeemed until the realisation of the cheque/DD.</p> <p>The minimum number of Units that can be bought or sold on the exchange is 1 (one) unit. All investors including Authorised Participants and large investors may sell their units in NSE/BSE or any other stock exchange(s) on which these units are listed on all the trading days of the stock exchange. The trading will be as per the normal settlement cycle. Alternatively, Authorised Participants and Large investors can directly buy / sell Units in blocks from the Fund in 'Creation Unit' size, as defined in this Scheme Information Document on all working days. Mutual fund will repurchase units from Authorised Participants and Large investors on any business day provided the units offered for repurchase is not less than 20,000 units and multiples thereafter.</p> <p>Repurchase/redemption of units as referred to in 'Redemption'. All investors including Authorised Participants, Large Investors and other investors may sell their units in NSE/BSE and any other stock exchange(s) on which these units are listed on all the trading days of the stock exchange. Mutual fund will repurchase units from Authorised Participants and Large Investors on any business day provided the units offered for repurchase is not less than 20,000 units and multiples thereafter.</p> <p>Investor other than APs/Large investors can directly approach AMC and no exit load shall be charged for redemption of units if</p> <ol style="list-style-type: none"> Traded price of the ETF units is at discount of more than 3% for continuous 30 days, or Discount of bid price to NAV over a period of 7 consecutive days is greater than 3%, or No quotes are available on exchange for 3 consecutive trading days, or Total bid size on the exchange is less than half of creation units size daily, averaged over a period of 7 consecutive trading days. <p>Creation unit* - as defined under "Definitions & Abbreviations" of the Scheme Information Document.</p>
<p>Restrictions, if any, on the right to freely retain or dispose of units being offered.</p>	<p>Right to Limit Redemption</p> <p>The Trustee may, in the general interest of the Unit holders of the Scheme under this Scheme Information Document and keeping in view the unforeseen circumstances / unusual market conditions, limit the total number of Units which may be redeemed on any Working Day to 5% of the total number of Units then issued and outstanding under any Scheme / Plan or such other percentage as the Trustee may determine.</p> <p>The Trustee may, at its sole discretion in response to unforeseen circumstances or unusual market conditions including, but not limited to, extreme volatility of the stock, fixed income and money markets, extended suspension of trading on the stock exchanges, natural calamities, communication breakdowns, internal system breakdowns, strikes, bandhs, riots or other situations where the Trustee in consultation with RCAM, considers that such suspension is necessary, limit the total number of Units which may be redeemed on any working day to 5% of the total number of Units then in issue or such higher percentage as the Trustee may determine in any particular case. Any Units, which by virtue of these limitations are not redeemed on a particular Working Day, will be carried forward for redemption to the next Working Day, in the order of receipt. Redemptions so carried forward will be priced on the basis of the Redemption Price of the Working Day on which redemption is made. Under such circumstances, to the extent multiple redemption requests are received at the same time on a single Working Day, redemption's will be made on pro-rata basis, based on the size of each redemption request, the balance amount being carried forward for redemption to the next Working Day(s).</p> <p>Suspension of Purchase and Redemption of Units</p> <p>The purchase and/or redemption of Units may be suspended with prior approval of Trustees and Asset Management Company giving the details of circumstances and justification for the proposed action shall also be informed to SEBI in advance, temporarily or indefinitely when any of the following conditions exist at one/more Designated Investor Service Center's:</p> <ol style="list-style-type: none"> When, as a result of political, economic or monetary events or any circumstances outside the control of the Trustee and the AMC, the disposal of the assets of the Scheme is not reasonable, or would not reasonably be practicable without being detrimental to the interests of the Unit holders. In the event of breakdown in the means of communication used for the valuation of investments of the Scheme, without which the value of the securities of the Scheme cannot be accurately calculated. During periods of extreme volatility of markets, which in the opinion of the AMC are prejudicial to the interests of the Unit holders of the Scheme. In case of natural calamities, strikes, riots and bandhs. In the event of any force, majeure or disaster that affects the normal functioning of the AMC or the Registrar. If so directed by SEBI.

	<p>7. In order to ensure that the investment limits as per Schedule VII are complied with. The normal time taken to process redemption and/ or purchase requests, as mentioned earlier, may not be applicable during such extraordinary circumstances.</p> <p>However, suspension or restriction of repurchase/ redemption facility under any scheme of the Mutual Fund shall be made applicable only after the approval from the Board of Directors of the Asset Management Company and the Trustee Company. The approval from the AMC Board and the Trustees giving details of circumstances and justification for the proposed action shall also be informed to SEBI in advance.</p> <p>RMF also reserves the right at its sole discretion to withdraw sale of Units in the Scheme temporarily or indefinitely, if the AMC views that increasing the Scheme's size further may prove detrimental to the existing unit holders of the Scheme. An order/ request to purchase units is not binding on and may be rejected by the Trustee, the AMC or their respective agents, unless it has been confirmed in writing by the AMC or its agents and (or) payment has been received.</p>
Transfer	<p>R*Shares CNX Midcap ETF units are transferable via the stock exchange. Transfers should be only in favour of transferees who are eligible of holding units under the scheme. The AMC shall not be bound to recognize any other transfer. The AMC will effect the transfer only in electronic form provided that the intended transferee is otherwise eligible to hold units under the scheme. The delivery instructions for transfer of R*Shares CNX Midcap ETF units will have to be lodged with the DP in the requisite form as may be required from time to time and the transfer will be effected in accordance with such rules / regulations as maybe in force governing transfer of securities in dematerialized mode. Under special circumstances, holding of units by a company or other body corporate with another company or body corporate or an individual/ individuals, none of whom is a minor, may be considered by the AMC.</p> <p>Any addition, deletion of name from the folio of the Unit holder is deemed as transfer of Units. In view of the same, additions / deletions of names will not be allowed under any folio of the Scheme. The said provisions in respect of deletion of names will not be applicable in case of death of a Unit holder (in respect of joint holdings) as this is treated as transmission of Unit and not transfer.</p> <p>A transferee approaching the fund for Transfer / Transmission of units will have to have beneficiary account with a Depository Participant of CDSL or NSDL, since the units shall be in electronic mode.</p>
Pledge/Assignment of units permitted only in favour of banks/other financial institutions	<ol style="list-style-type: none"> i. The unitholders may pledge/assign units in favour of banks/other financial institutions as a security for raising loans. ii. Units can be pledged by completing the requisite forms/formalities as may be required by the Depository. The pledgor may not be allowed to redeem/ transfer the units so pledged until the bank/ financial institution to which the units are pledged provides a written authorization to the Depository that the pledge/charge/ lien may be removed. iii. As the units of the Scheme will be issued and held in Demat form, the rules of Depository applicable for pledge will be applicable for Pledge/Assignment of the units of the Scheme. iv. Pledgor and Pledgee must have a beneficial account with the Depository. These accounts can be with the same DP or with different DPs. Pledgor will instruct its DP to create a pledge request by submitting a "Pledge Form" with a tick on "Create Pledge". v. Pledgor will inform the pledgee about the creation of pledge request by giving a copy of the pledge report obtained from its DP. vi. Pledgee may instruct its DP to confirm the creation of pledge by submitting a "Pledge Form" with a tick on "Confirm creation of Pledge". The pledge gets created in favour of the pledgee only when the pledgee's DP confirms the creation of pledge in the system. vii. Pledge does not get created in the System until the Pledgee's DP confirms the pledge. Pledgee may obtain pledge report from its DP and verify creation of pledge. viii. After the loan is repaid, the pledgor will instruct its DP to close the pledge by submitting the "Pledge Form" with a tick on "Close Pledge". The pledgee will instruct its DP to confirm the closure of pledge by submitting the "Pledge Form" with a tick on "Confirm Closure of Pledge". ix. The pledge is closed in the system on executing the instruction in the system by both the DPs. A pledgor's DP alone cannot close the pledge. x. If the loan is not repaid, the pledgee, after giving notice to the pledgor as per the terms of the agreement, may instruct its DP to invoke the pledge by submitting the "Pledge Form" with a tick on "Invoke Pledge". On execution of this instruction, the securities are transferred into the pledgee's account. This does not require any confirmation from the pledgor. xi. The pledgor will continue to receive dividend on the pledged securities. The pledgee will get the benefits only if a pledge is invoked and on record date the shares are in the pledgee's account.
Transmission	<p>In case of death of the unitholder, Units shall be transmitted in favour of the second-named joint holder or nominee, as the case may be, on production of a death certificate or any other document to the satisfaction of the Fund. Since the units of the scheme will be issued in electronic form in the Demat account of the investor, the nomination as registered with the Depository Participant will be applicable to the units of the scheme. A Nominee / legal heir approaching the fund for Transmission of units must have beneficiary account with a Depository Participant of CDSL or NSDL, since the units shall be in electronic mode.</p>

Procedure for Creating R*Shares CNX Midcap ETF in Creation Unit Size	<p>The requisite securities constituting the Portfolio Deposit have to be transferred to the funds DP account while the Cash Component has to be paid to the Custodian / AMC. On confirmation of the same by the Custodian / AMC, the AMC will transfer the respective number of R*Shares CNX Midcap ETF into the investor's DP account. The AMC may create "Creation Unit" prior to receipt of all or a portion of the relevant Portfolio Deposit and Cash Component in certain circumstances where the purchaser, among other things, posts collateral to secure its obligation to deliver such outstanding Portfolio Deposit Securities and Cash Component.</p> <p>The Portfolio Deposit and Cash Component for R*Shares CNX Midcap ETF may change from time to time due to changes in the underlying Index on account of corporate actions and changes to the index constituents.</p> <p>The Fund may allow Subscription through bank payments in R*Shares CNX Midcap ETF in creation unit size by large investors. Such investors shall make subscription request to the Fund/AMC whereupon the Fund/AMC will arrange to buy underlying portfolio securities on behalf of the investor.</p>
Transaction handling charges	<p>Transaction handling charges include brokerage, depository participant charges, uploading charges and such other charges that the Mutual Fund may have to incur in the course of accepting the portfolio deposit or for giving a portfolio of securities as consideration for a redemption / Subscription request. Such transaction handling charges shall be recoverable from the transacting authorized participant/large investor.</p>
Nomination	<ol style="list-style-type: none"> i) Since the units of the scheme will be issued in electronic form in the depository account of the unit holder, the nomination registered with the Depository will be applicable to the units of the scheme. ii) Such nomination including any variation, cancellation or substitution of Nominee(s) shall be governed by the rules and bye-laws of the Depository. iii) Payment to the nominee of the sums shall discharge the Fund of all liability towards the estate of the deceased unit holder and his/her legal successors/legal heirs. iv) Nomination can be made only by the individuals holding beneficiary (DP) accounts either singly or jointly. Non-individuals including society, body corporate, partnership firms, Karta of HUF, holder of power of attorney can not nominate. Only an individual including NRI can be a nominee. However nomination of NRI is subject to exchange control regulations in force from time to time. v) Society, trust, body corporate, partnership firm, Karta of HUF or Power of Attorney holder cannot be appointed as a Nominee. vi) Minor can also be appointed as a nominee. However the guardian will sign on behalf of the nominee and in addition to the name and photograph of the nominee, the name and address and the photograph of the guardian must be submitted to DP. Only one nomination can be made for each depository account. vii) The nomination form duly filled in should be submitted to the Depository Participant (DP) either at the time of account opening or later. The account holder, nominee and two witness must sign the form and the name, address and photograph of the nominee must be submitted. If the nomination was not made at the time of account opening, it can be made subsequently by submitting the nomination form. viii) Nomination can be changed anytime by the account holder(s) by simply filling up the nomination once again and submitting it to the DP. ix) In case nomination has been made for DP account with joint holders, in case of death of any of the joint holder(s), the securities will be transmitted to the surviving holder(s). Only in the event of death of all the joint holders, the securities will be transmitted to the nominee. x) In case nomination is not made by the sole holder of DP account, the securities would be transmitted to the account of legal heir(s), as may be determined by an order of the competent court. However in case where the value of securities to be transmitted is less than Rs. 50,000/- the DP may process the request based on the submissions of necessary letter of indemnity, surety, affidavits and NOC documents.
Dematerialisation	<p>R*Shares CNX Midcap ETF units will be available only in the Dematerialized form.</p> <p>The applicant under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL/CDSL and will be required to indicate in the application the DP's name, DP ID Number and its beneficiary account number with DP.</p> <p>Since R*Shares CNX Midcap ETF are to be issued / repurchased and traded compulsorily in dematerialized form, no request for rematerialisation of RMF will be accepted.</p>
Listing	<p>The units of the Scheme shall be listed on the NSE and any other stock exchange(s) as may be decided by the Reliance AMC, subsequent buying or selling by investors can be made from the secondary market on the NSE.</p> <p>The minimum number of units that can be bought or sold through the stock exchange is 1 (one) unit.</p>
Depository	<p>R*Shares CNX Midcap ETF units will be held in dematerialized form and hence the SEBI (Depositories and Participants) Regulations, 1996 would apply. The service charges payable to the depository participant will form part of annual recurring expenses.</p>

Mode of Payment	<p>Portfolio deposit: This is a pre-defined basket of securities that represent the underlying index and will be defined and announced by the fund on allotment date and can change from time to time</p> <p>Cash Component : For the cash component all cheques, bank drafts and pay order should be drawn in favour of "" R*Shares CNX Midcap ETF A/c PAN" or R*Shares CNX Midcap ETF A/c First Investor Name " and be crossed "Account Payee Only". In case of fresh/additional purchases, if the name of the Scheme on the application form/ transaction slip differs with the name on the Cheque/Demand Draft, then the application may be processed and units shall be allotted at applicable NAV of the scheme mentioned in the application / transaction slip. If the cheque / Draft towards cash component is not honoured for any reason whatsoever, the application shall be rejected.</p> <p>Allotment of Units against the investment made under the scheme shall be subject to realization of instrument thereof.</p> <p>PAYMENTS BY FOLLOWING MODES WILL NOT BE ACCEPTED</p> <ul style="list-style-type: none"> ● Outstation Cheques ● Post-Dated Cheques (except in the case of Systematic Investment Plan) <p>RCAM may specify various other modes of payment from time to time.</p>
Third party Cheques	Third party Cheques Investment/subscription made through third party cheque(s) will not be accepted for investments in the units of Reliance Mutual Fund barring few exception issued by AMFI from time to time for the 'third party payments'. For more details refer to SAI.
Multiple Bank accounts	The unit holder/ investor can register multiple bank account details under its existing folio by submitting separate form available on the website of the AMC at www.reliancecmutual.com. For more details refer to SAI.
Know Your Client (KYC) Norms	With effect from 1st January 2011, KYC (Know Your Customer) norms are mandatory for all investors for making investments in Mutual Funds, irrespective of the amount of investment except PAN based KYC for investments in Micro SIPs of upto 50000 per year per investor and Investments from Investors residing in Sikkim.. For more details refer to SAI.

Example of Creation and Redemption of Units

Each Creation Unit consists of 20,000 units of R*Shares CNX Midcap ETF. The Creation Unit is made up of 2 components i.e. Portfolio Deposit and Cash Component. The Portfolio Deposit will be determined by the Fund as per the weights of each security in the Underlying Index. The value of this Portfolio Deposit will change due to change in prices during the day. The number of shares of each security that constitute the Portfolio Deposit will remain constant unless there is any corporate action in the Underlying Index or there is a rebalance in the Underlying Index.

The example of Creation Unit as on January 23, 2015 for R*Shares CNX Midcap ETF is as follows:

Security in the Underlying Basket	Index Weightage (%)	Market Value (Rs.)	Quantity	Portfolio Deposit Value Rs.)
Bharti Infratel Ltd.	2.55	66405	180	66,330.00
Aurobindo Pharma Ltd.	2.54	66103	56	66,071.60
Eicher Motors Ltd.	2.41	62956	4	60,583.80
Indiabulls Housing Finance Ltd.	2.40	62689	107	62,685.95
Motherson Sumi Systems Ltd.	2.31	60323	127	60,280.55
Bharat Forge Ltd.	2.00	52190	51	51,262.65
Britannia Industries Ltd.	1.82	47357	24	45,951.60
UPL Ltd.	1.73	45118	126	45,114.30
Divi's Laboratories Ltd.	1.72	44710	26	43,639.70
ING Vysya Bank Ltd.	1.71	44605	45	43,755.75
Container Corporation of India Ltd.	1.70	44436	31	44,157.95
Glenmark Pharmaceuticals Ltd.	1.63	42535	58	42,006.50
Power Finance Corporation Ltd.	1.62	42334	150	42,225.00
Aditya Birla Nuvo Ltd.	1.60	41596	22	40,273.20
Apollo Hospitals Enterprises Ltd.	1.59	41322	31	40,117.10
Hindustan Petroleum Corporation Ltd.	1.54	40047	69	39,854.40
Shree Cement Ltd.	1.54	40039	3	33,089.85
MRF Ltd.	1.52	39714	1	38,728.15
Exide Industries Ltd.	1.49	38787	192	38,736.00
Siemens Ltd.	1.49	38741	37	38,443.00
Ashok Leyland Ltd.	1.46	38025	591	38,001.30
Pidilite Industries Ltd.	1.41	36697	64	36,467.20
Cadila Healthcare Ltd.	1.37	35609	21	34,595.40
Indian Oil Corporation Ltd.	1.32	34519	104	34,424.00

Steel Authority of India Ltd.	1.30	33802	432	33,760.80
Bajaj Finserv Ltd.	1.26	32806	25	32,805.00
Oil India Ltd.	1.25	32668	59	32,638.80
MindTree Ltd.	1.25	32605	24	31,550.40
Tata Chemicals Ltd.	1.24	32412	73	32,167.45
Oracle Financial Services Software Ltd.	1.15	29948	9	29,899.35
Karur Vysya Bank Ltd.	1.14	29713	49	29,475.95
Crompton Greaves Ltd.	1.12	29162	150	29,070.00
Amara Raja Batteries Ltd.	1.12	29130	34	28,879.60
United Breweries Ltd.	1.11	29003	27	28,086.75
ABB India Ltd.	1.10	28764	22	28,520.80
Mahindra & Mahindra Financial Services Ltd.	1.10	28756	114	28,705.20
Piramal Enterprises Ltd.	1.09	28536	34	28,388.30
Bajaj Finance Ltd.	1.08	28124	7	27,091.05
Canara Bank	1.08	28088	59	27,671.00
Havells India Ltd.	1.08	28064	100	28,020.00
GlaxoSmithkline Consumer Healthcare Ltd.	1.06	27728	4	22,862.00
Reliance Infrastructure Ltd.	1.05	27453	56	27,118.00
Tata Global Beverages Ltd.	1.04	27085	168	27,073.20
Apollo Tyres Ltd.	1.03	26930	119	26,870.20
Bharat Electronics Ltd.	1.03	26922	8	25,733.60
Union Bank of India	1.02	26463	105	26,397.00
Bank of India	1.01	26364	89	26,192.70
Indian Hotels Co. Ltd.	0.96	25054	211	25,024.60
Voltas Ltd.	0.95	24800	96	24,648.00
Procter & Gamble Hygiene & Health Care Ltd.	0.94	24432	3	18,362.40
Max India Ltd.	0.92	24016	52	23,610.60
Petronet LNG Ltd.	0.91	23684	125	23,562.50
Emami Ltd.	0.89	23276	25	22,453.75
Torrent Pharmaceuticals Ltd.	0.89	23086	20	22,865.00
Reliance Capital Ltd.	0.86	22460	47	22,374.35
CRISIL Ltd.	0.78	20460	9	18,904.05
Thermax Ltd.	0.75	19565	17	18,732.30
The Ramco Cements Ltd.	0.75	19538	57	19,371.45
Jubilant Foodworks Ltd.	0.74	19314	13	18,126.55
JSW Energy Ltd.	0.74	19284	171	19,203.30
Reliance Power Ltd.	0.73	19044	293	18,986.40
CESC Ltd.	0.72	18837	26	18,566.60
Bata India Ltd.	0.70	18364	12	17,405.40
Ipca Laboratories Ltd.	0.70	18268	28	17,886.40
Kansai Nerolac Paints Ltd.	0.66	17110	6	14,800.50
Strides Arcolab Ltd.	0.64	16650	18	16,610.40
Oriental Bank of Commerce	0.63	16533	51	16,429.65
Arvind Ltd.	0.63	16531	61	16,488.30
Sun TV Network Ltd.	0.63	16420	41	16,315.95
Jaiprakash Associates Ltd.	0.63	16378	615	16,359.00
Hindustan Zinc Ltd.	0.62	16288	98	16,272.90
Justdial Ltd.	0.62	16197	10	15,688.50
South Indian Bank Ltd.	0.60	15722	562	15,707.90
Great Eastern Shipping Co. Ltd.	0.60	15640	43	15,323.05
Jammu & Kashmir Bank Ltd.	0.56	14685	95	14,672.75
Gujarat State Petronet Ltd.	0.54	14047	119	13,952.75
KPIT Technologies Ltd.	0.54	13984	63	13,797.00
Indraprastha Gas Ltd.	0.53	13794	29	13,644.50

IRB Infrastructure Developers Ltd.	0.51	13381	54	13,348.80
Sanofi India Ltd.	0.51	13178	3	10,348.95
Century Textile & Industries Ltd.	0.50	13141	23	12,977.75
NHPC Ltd.	0.50	12923	651	12,922.35
Biocon Ltd.	0.49	12865	31	12,806.10
L&T Finance Holdings Ltd.	0.49	12756	180	12,744.00
Mphasis Ltd.	0.48	12630	34	12,348.80
Tata Communications Ltd.	0.48	12424	29	12,071.25
Torrent Power Ltd.	0.46	12112	69	12,016.35
IDBI Bank Ltd.	0.46	11966	157	11,900.60
Allahabad Bank	0.45	11853	93	11,759.85
CMC Ltd.	0.45	11720	6	11,336.70
Karnataka Bank Ltd.	0.45	11680	78	11,544.00
Godrej Industries Ltd.	0.43	11104	35	11,009.25
GMR Infrastructure Ltd.	0.42	11013	655	11,004.00
Syndicate Bank	0.41	10786	85	10,748.25
IFCI Ltd.	0.41	10747	283	10,725.70
Unitech Ltd.	0.37	9729	573	9,712.35
TV18 Broadcast Ltd.	0.36	9339	265	9,328.00
Housing Development and Infrastructure Ltd.	0.34	8951	112	8,948.80
Jain Irrigation Systems Ltd.	0.34	8854	132	8,830.80
Bhushan Steel Ltd.	0.11	2983	34	2,908.70
Value of Portfolio Deposit	100.00	2,606,980	10,485	2,553,260.25
Value of Portfolio Deposit				2,553,260
Value of Cash Component				53,720
Total Value of Creation Unit				2,606,980

Cash Component arrived in the following manner:

Number of units comprising one creation unit	20,000
NAV per Unit (Assumption - Underlying index value as on 23rd Jan 2015 is 13034.90)	130.35
Value of 1 Creation Unit	2,606,980
Value of Portfolio Deposit (pre defined basket of securities of the Underlying Basket)	2,553,260
Cash Component	53,720

The above is just an example to illustrate the calculation of cash component. Cash Component will vary depending upon the actual charges incurred like Custodial Charges and other incidental charges for creating units.

C. PERIODIC DISCLOSURES

<p>Net Asset Value This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.</p>	<p>The AMC will calculate and disclose the first NAV not later than 5 business day from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day which shall be published in at least two daily newspapers and also uploaded on the AMFI site www.amfiindia.com and Reliance Mutual Fund site i.e. www.reliancemutual.com.</p>
<p>Half yearly Disclosures: Portfolio / Financial Results This is a list of securities where the corpus of the scheme is currently invested. The market value of these investments is also stated in portfolio disclosures.</p>	<p>(i) Half Yearly disclosure of Un-Audited Financials for the Schemes of RMF: Before expiry of one month from the close of each half year i.e. on March 31 or September 30, the Fund shall host a soft copy of half – yearly unaudited financial results on the website of the RMF i.e. www.reliancemutual.com and that of AMFI www.amfiindia.com. A notice advertisement communicating the investors that the financial results shall be hosted on the website shall be published in one national English daily newspaper and in a newspaper in the language of the region where the Head Office of the fund is situated.</p>
<p>Half Yearly Results</p>	<p>(ii) Half Yearly disclosure of Scheme's Portfolio: Before expiry of one month from the close of each half year i.e. on March 31 or September 30, the Fund will either publish the scheme's portfolio details in the newspapers or send it to the unit holders in the format as prescribed by SEBI (Mutual Funds) Regulations, 1996. The same will also be hosted on the website of RMF i.e. www.reliancemutual.com. and that of AMFI www.amfiindia.com. The publication of such statement shall be in one national English daily newspaper and in a newspaper in the language of the region where the Head Office of the fund is situated.</p>

SO - 17
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Monthly of Schemes' Statement	Disclosure Portfolio	The fund shall disclose the scheme's portfolio in the prescribed format as on the last day of the month for all the Schemes of RMF on or before the tenth day of the succeeding month or within such timelines as prescribed by SEBI from time to time.																				
Annual Report	<p>Scheme wise Annual Report or an abridged summary thereof shall be mailed to all unitholders within four months from the date of closure of the relevant accounts year i.e. 31st March each year.</p> <p>In accordance with SEBI Circular No. IMD/ DF/16/ 2011 dated September 8, 2011, pertaining to mailing of annual report and/or abridged summary thereof, the same shall be sent by RCAM / RMF as under:</p> <p>(i) by e-mail only to the Unit holders whose e-mail address is available with us,</p> <p>(ii) in physical form to the Unit holders whose email address is not available with us and/or to those Unit holders who have opted / requested us for the same.</p> <p>The physical copy of the schemewise annual report or abridged summary shall be made available to the investors at the registered office of RCAM. A link of the scheme annual report or abridged summary shall be displayed prominently on the website of RCAM i.e at www.reliancemutual.com</p>																					
Associate Transactions	Please refer to Statement of Additional Information (SAI).																					
<p>Taxation</p> <p>The information is provided for general information only. However, in view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes.</p>	Taxation of income earned on mutual fund units under the Income Tax Act 1961 as amended by Finance (No.2) Act 2014																					
Equity Oriented Funds ¹																						
Income in the hands of →																						
	Individual & HUF	Domestic Company	NRI																			
Nature of Income ↓																						
Dividend	Tax free	Tax free	Tax free																			
Dividend Distribution Tax	Nil	Nil	Nil																			
Long Term Capital Gain ^{2 & 3}	Nil	Nil	Nil																			
Short Term Capital Gain ^{2 & 3}	15% Basic Tax + Surcharge + Education Cess (as applicable ⁴)	15% Basic Tax + Surcharge + Education Cess (as applicable ⁴)	15% Basic Tax + Surcharge + Education Cess (as applicable ⁴)																			
Securities Transaction Tax (STT)																						
From April 1, 2014 onwards	0.001%	0.001%	0.001%																			
<p>Notes</p> <p>1. equity oriented funds has been defined under section 10(38) of the Indian Income Tax Act, 1961 as under:</p> <p>"equity oriented fund" means a fund—</p> <p>(i) where the investible funds are invested by way of equity shares in domestic companies to the extent of more than sixty-five per cent of the total proceeds of such fund; and</p> <p>(ii) which has been set up under a scheme of a Mutual Fund specified under clause (23D) :</p> <p>Provided that the percentage of equity shareholding of the fund shall be computed with reference to the annual average of the monthly averages of the opening and closing figures.</p> <p>2. Short Term Capital Gain would mean gain on sale/redemption/repurchase of mutual fund units held for not more than 12 months and Long term Capital Gain would mean gain other than Short Term Capital Gain.</p> <p>3. Surcharge applicable for FY 2014-15:</p> <table border="1" data-bbox="507 1419 1495 1685"> <thead> <tr> <th rowspan="2">Type of Investor</th> <th colspan="3">Surcharge rate as a % of Income-tax</th> </tr> <tr> <th>If income less than Rs. 1 crores</th> <th>If income exceeds Rs. 1 crore but less than Rs. 10 crores</th> <th>If income exceeds Rs. 10 crores</th> </tr> </thead> <tbody> <tr> <td>Individual, HUF, AOP, BOI, Firm, NRI, FII, FPI and QFI (non-corporate)</td> <td>NIL</td> <td>10%</td> <td>10%</td> </tr> <tr> <td>Domestic Company</td> <td>NIL</td> <td>5%</td> <td>10%</td> </tr> <tr> <td>FII (Company) / FPI/ QFI (Company)</td> <td>NIL</td> <td>2%</td> <td>5%</td> </tr> </tbody> </table> <p>4. The tax rates will be increased by surcharge, education cess and secondary and higher secondary education cess as applicable.</p> <p>5. Reliance Mutual Fund is registered with SEBI and as such is eligible for benefits under Section 10 (23D) of the Income Tax Act, 1961. Accordingly its entire income is exempt from tax.</p> <p>For further details on taxation please refer to the clause on Taxation in the Statement of Additional Information.</p>				Type of Investor	Surcharge rate as a % of Income-tax			If income less than Rs. 1 crores	If income exceeds Rs. 1 crore but less than Rs. 10 crores	If income exceeds Rs. 10 crores	Individual, HUF, AOP, BOI, Firm, NRI, FII, FPI and QFI (non-corporate)	NIL	10%	10%	Domestic Company	NIL	5%	10%	FII (Company) / FPI/ QFI (Company)	NIL	2%	5%
Type of Investor	Surcharge rate as a % of Income-tax																					
	If income less than Rs. 1 crores	If income exceeds Rs. 1 crore but less than Rs. 10 crores	If income exceeds Rs. 10 crores																			
Individual, HUF, AOP, BOI, Firm, NRI, FII, FPI and QFI (non-corporate)	NIL	10%	10%																			
Domestic Company	NIL	5%	10%																			
FII (Company) / FPI/ QFI (Company)	NIL	2%	5%																			

Investor services	<p>Mr. Bhalchandra Joshi has been designated as Investor Relations Officer for the Fund with effect from October 01, 2010. All related queries should be addressed to him at the following address:</p> <p>Mr. Bhalchandra Joshi, Head – Service Delivery and Operations Excellence Reliance Capital Asset Management Limited 12th floor, One Indiabulls Centre, Tower 1 Jupiter Mills Compound, 841, Senapati Bapat Marg, Elphinstone Road, Mumbai – 400 013 Tel No. – 022-30994600 Fax No. – 022-30994699 Email: bhalchandra.y.joshi@relianceada.com</p>
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D. COMPUTATION OF NAV

The Net Asset Value (NAV) of the Units will be determined daily or as prescribed by the Regulations.

The NAV under R*Shares CNX Midcap ETF shall be calculated up to 4 decimals as follows or such other formula as may be prescribed by SEBI from time to time.:

$$\text{NAV} = \frac{\text{Market/Fair Value of Scheme's Investments} + \text{Receivables} + \text{Accrued Income} + \text{Other Assets} - \text{Accrued Expenses} - \text{Payables} - \text{Other Liabilities}}{\text{Number of Units Outstanding}}$$

NAV Information: The NAV of the Scheme will be calculated and declared by the Fund on every Working Day by 9.00 p.m. The information on NAV may be obtained by the Unitholders, on any day from the office of the AMC / the office of the Registrar in Hyderabad or any of the other Designated Investor Service Centres.

The NAV shall be published in two daily newspapers on a daily basis as per the Regulations.

Investors may also obtain information on the purchase /sale price for a given day on any Working Day from the office of the AMC / the office of the Registrar in Hyderabad/ any of the other Designated Investor Service Centres.

For any NAV information, investor may also call our customer service centre at 022-3030 1111, callers outside India, please dial 91-22-30301111.

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the schemes.

A. NEW FUND OFFER (NFO) EXPENSES

The New Fund Offer expenses will not be charged to the scheme and will be borne by AMC

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

For the actual current expenses being charged, the investor should refer to the website of the mutual fund.

Particulars	% of Net Assets
Investment Management and Advisory Fees	Upto 1.50%
Trustee fee	
Audit fees	
Custodian fees	
RTA Fees	
Marketing & Selling expense	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and dividend redemption cheques and warrants	
Costs of statutory Advertisements	
Cost towards investor education & awareness (at least 2 bps)	
Brokerage & transaction cost over and above 12 bps for cash	
Service tax on expenses other than investment and advisory fees	
Service tax on brokerage and transaction cost	
Other Expenses #	
Maximum total expense ratio (TER) permissible under Regulation 52 (6) (c) (i) and (6) (a)	Upto 1.50%
Additional expenses under regulation 52 (6A) (c)#	Upto 0.20%
Additional expenses for gross new inflows from specified cities	Upto 0.30%

(# Expenses including listing expenses charged under the said parameters shall be in line with the Regulation 52 of SEBI (MF) Regulations or such other basis as specified by SEBI from time to time.)

The Scheme shall not incur any distribution expenses and no commission shall be paid by this scheme. These estimates have been made in good faith as per the information available to the Investment Manager based on past experience but the total expenses shall not exceed the limits permitted by SEBI. Types of expenses charged shall be as per the SEBI (MF) Regulations. The purpose of the above table is to assist the investor in understanding the various costs and expenses that an investor in the scheme will bear directly or indirectly.

Mutual funds /AMCs may charge service tax on actual investment and advisory fees to the scheme in addition to the maximum limit as prescribed in regulation 52 of the SEBI Regulations. Current applicable service tax rate is 12.36% (including education cess and secondary higher education. cess), subject to change from time to time as per relevant statutory regulations.

Service tax on other than investment and advisory fees, if any, shall be borne by the scheme within the maximum limit as per regulation 52 of the SEBI Regulations.

Mutual Funds/AMCs will annually set apart at least 2 basis points on daily net assets within the maximum limit as per regulation 52 of the SEBI Regulations for investor education and awareness initiatives.

However, no Investment Management fees would be charged on RCAM's investment in the Scheme. The Trustee Company, shall be entitled to receive a sum computed @ 0.05% of the Unit Capital of all the Schemes of RMF on 1st April each year or a sum of Rs.5,00,000/- whichever is lower or such other sum as may be agreed from time to time in accordance with the SEBI Regulations or any other authority, from time to time.

The total expenses of the ETF scheme including the investment management and advisory fee shall not exceed one and one half % (1.5%) of the daily net assets and such other limits as stated in Regulation 52(6).

The above expenses are fungible within the overall maximum limit prescribed under SEBI (Mutual Funds) Regulations, 1996, which means there will be no internal sub-limits on expenses and AMC is free to allocate them within the overall TER.

In addition to the limits specified in regulation 52(6), the following costs or expenses may be charged to the scheme as per new sub regulation 6A, namely-

- (a) Brokerage and Transaction costs incurred for the execution of trades may be capitalized to the extent of 0.12 per cent of the value of trades in case of cash market transactions and 0.05 per cent of the value of trades in case of derivatives transactions, if any.. Payment towards brokerage and transaction costs incurred for the execution of trades, over and above the said 0.12 per cent and 0.05 per cent for cash market transactions and derivatives transactions, respectively may be charged to the scheme within the maximum limit of Total

Expense Ratio (TER) as prescribed under Regulation 52 of the SEBI (Mutual Funds) Regulations, 1996. Any expenditure in excess of the said prescribed limit (including brokerage and transaction costs, if any) shall be borne by the AMC or by the Trustee or Sponsors.

- (b) expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from such cities as specified by the Board from time to time are at least -
- (i) 30 per cent of gross new inflows in the scheme, or;
 - (ii) 15 per cent of the average assets under management (year to date) of the scheme, whichever is higher:

Provided that if inflows from such cities is less than the higher of sub-clause (i) or sub-clause (ii), such expenses on daily net assets of the scheme shall be charged on proportionate basis:

Provided further that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from such cities.

Provided further that amount incurred as expense on account of inflows from such cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment;

- (c) additional expenses, incurred towards different heads mentioned under sub-regulations (2) and (4) of regulation 52, not exceeding 0.20 per cent of daily net assets of the scheme.

The Fund will strive to reduce the level of these expenses so as to keep them well within the maximum limits allowed by SEBI. Expenses on an ongoing basis will not exceed the percentage of the daily net assets or such maximum limits as may be specified by SEBI Regulations from time to time.

The recurring expenses incurred in excess of the limits specified by SEBI (MF) Regulations will be borne by the AMC or by the Trustee or the Sponsor.

C. LOAD STRUCTURE

Load is an amount which is paid by the investor to subscribe to the units or to redeem the units from the scheme. This amount is used by the AMC to pay commissions to the distributor and to take care of other marketing and selling expenses. For the current applicable structure, please refer to the website of the AMC (www.reliancecmutual.com) or may call at (toll free no. 1800 300 11111) or your distributor.

50 - 16	Load amounts are variable and are subject to change from time to time. RCAM, in consultation with the Trustees, reserves the right to change the load structure if it so deems fit in the interest of smooth and efficient functioning of the scheme. Any imposition or enhancement in the load shall be applicable on prospective investments only. However, RCAM shall not charge any load on issue of bonus units and units allotted on reinvestment of dividend for existing as well as prospective investors. At the time of changing the load structure:
50 - 16 (i)	(i) The addendum detailing the changes may be attached to Scheme Information Documents and key information memorandum. The addendum may be circulated to all the distributors/brokers so that the same can be attached to all Scheme Information Documents and key information memoranda already in stock.
50 - 16 (ii)	(ii) Arrangements may be made to display the addendum in the Scheme Information Document in the form of a notice in all the investor service centres and distributors/brokers office.
50 - 16 (iii)	(iii) The introduction of the exit load alongwith the details may be stamped in the acknowledgement slip issued to the investors on submission of the application form and may also be disclosed in the statement of accounts issued after the introduction of such load.
50 - 16 (iv)	(iv) A public notice shall be given in respect of such changes in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of region where the Head Office of the Mutual Fund is situated.
50 - 16 (v)	(v) Any other measures which the mutual funds may feel necessary.

Applicable Load Structure

Entry & Exit Load: Not Applicable

There will be no entry/exit load on R*Shares CNX Midcap ETF bought or sold through the secondary market on the NSE. However, an investor would be paying cost in the form of a bid and ask spread and brokerage, as charged by his broker for buying / selling R*Shares CNX Midcap ETF. No entry or exit load will be levied on transactions with Authorized Participants and Large Investors during NFO or continuous offer.

Investor other than APs/Large investors can directly approach AMC and no exit load shall be charged for redemption of units if

- a) Traded price of the ETF units is at discount of more than 3% for continuous 30 days, or
- b) Discount of bid price to NAV over a period of 7 consecutive days is greater than 3%, or
- c) No quotes are available on exchange for 3 consecutive trading days, or
- d) Total bid size on the exchange is less than half of creation units size daily, averaged over a period of 7 consecutive trading days.

In such a scenario valid applications received upto 3 p.m. the Mutual Fund shall process the redemption request basis the closing NAV of the day of receipt of application.

Such instances shall be tracked by RCAM on an ongoing basis and incase if any of the above mentioned scenario arises the same shall be disclosed on the website of Reliance Mutual Fund i.e. www.reliancecmutual.com

For any change in load structure RCAM will issue an addendum and display it on the website and on i.e. www.reliancecmutual.com and Investor Service Centres.

50 - 17 (b)	The Fund will charge Load within the stipulated limit of 7% and without any discrimination in favour of any specific group of Unit holders. The AMC will ensure that the Redemption Price will not be lower than 93% of the NAV and difference between the Redemption Price and Purchase Price will not exceed the permissible limit. This scheme being an Ended Index Exchange Traded Fund the same is not applicable
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Switchover Facility

Switch in during ongoing basis will be allowed only from eligible Liquid and Debt /Income funds into R*Shares CNX Midcap ETF. Switch-out during ongoing basis will not be allowed

All loads for the Scheme shall be maintained in a separate account and may be utilised towards meeting the selling and distribution expenses. Any surplus in this account may be credited to the scheme, whenever felt appropriate by the AMC.

D. WAIVER OF LOAD FOR DIRECT APPLICATIONS

Pursuant to SEBI circular No. SEBI/IMD/CIR No. 4/ 168230/09 dated June 30, 2009, no entry load shall be charged for all the mutual fund schemes. Therefore the procedure for the waiver of load for direct application is no longer applicable.

E. TRANSACTION CHARGES:

In accordance with SEBI Circular No. IMD/ DF/13/ 2011 dated August 22, 2011, with effect from November 1, 2011, Reliance Capital Asset Management Limited (RCAM)/ RMF shall deduct a Transaction Charge on per purchase / subscription of Rs. 10,000/- and above, as may be received from new investors (an investor who invests for the first time in any mutual fund schemes) and existing investors. The distributors shall have an option to either "Opt-in / Opt-out" from levying transaction charge based on the type of product. Therefore, the "Opt-in / Opt-out" status shall be at distributor level, basis the product selected by the distributor at the Mutual Fund industry level.

Such charges shall be deducted if the investments are being made through the distributor/agent and that distributor / agent has opted to receive the transaction charges as mentioned below:

- **For the new investor a transaction charge of Rs 150/- shall be levied for per purchase / subscription of Rs 10,000 and above; and**
- **For the existing investor a transaction charge of Rs 100/- shall be levied for per purchase / subscription of Rs 10,000 and above.**

The transaction charge shall be deducted from the subscription amount and paid to the distributor/agent, as the case may be and the balance shall be invested. The statement of account shall clearly state that the net investment as gross subscription less transaction charge and give the number of units allotted against the net investment.

Transaction charges shall not be deducted if:

- (a) The amount per purchases /subscriptions is less than Rs. 10,000/-;
- (b) The transaction pertains to other than purchases/ subscriptions relating to new inflows such as Switch/STP/ DTP, etc.
- (c) Purchases/Subscriptions made directly with the Fund through any mode (i.e. not through any distributor/agent).
- (d) Subscription made through Exchange Platform irrespective of investment amount.

IV. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

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VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

1. All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.

Not Applicable

2. Details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.

There were no monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. There were no settlement arrived at with the aforesaid authorities during the last three years.

3. Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/ adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed.

There was no enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/ adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party.

4. Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.

In terms of the SEBI [Mutual Fund] Regulations, 1996 (as amended from time to time), the mutual fund schemes are permitted to invest in securitized debt. Accordingly, investments in certain Pass Through Certificates ("PTC's") of a securitization trust ("the Trust") were made through some of schemes of Reliance Mutual Fund ("the Fund"). The returns filed by few of these securitisation Trusts whose PTCs were held by the Fund were taken up for scrutiny by the Income Tax Authorities which raised demand initially on the Trusts. However, on failure to recover, the Income Tax Authorities sent the demand notices to the Fund for Assessment Years 2009-10 and 2010-11. The Fund in consultation with its tax & legal advisors has contested the applicability of such demand and proceedings there on are still pending. It may be noted that this is a matter, which is not restricted only to the Fund but is an Industry issue. Accordingly, through the Association of Mutual Funds in India (AMFI), the matter has also been appropriately escalated to the Ministry of Finance, in order to seek necessary clarifications, reliefs and if required, to carry out necessary amendments to the relevant provisions of the Income Tax Act, 1961.

5. Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed.

There was no deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency.

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Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

For and behalf of the Board of Directors of
RELIANCE CAPITAL ASSET MANAGEMENT LIMITED
[Asset Management Company for Reliance Mutual Fund]

Mumbai
February 4, 2015

Sd/-
(Sundeep Sikka)
Chief Executive Officer

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DESIGNATED INVESTOR SERVICE CENTRES RELIANCE CAPITAL ASSET MANAGEMENT LTD.

Adayar: Shop No. 3, Ground Floor, Anu Arcade, No. 1, 15th Cross Street, Shashtri Nagar, Adyar, Chennai - 600020. **Agra:** Block No. 50, Anupam Plaza, Opp FCI, Sanjay Place, Agra - 282002. **Ahmedabad:** 4th Floor, Megha House, Mithakhali, Law Garden Road, Ellis Bridge, Ahmedabad - 380006. **Ahmednagar:** Office No 101, 1st Floor, Gajanan Apartment, Opposite Zopadi Canteen, Savedi Road, Ahmednagar - 414001. **Ajmer:** 2nd Floor, India Heights, India Motor Circle, Kutchery Road, Ajmer - 305001. **Aligarh:** 1st Floor, B - 101, Center Point Market, Samad Road, Aligarh - 202001. **Allahabad:** 2nd floor, House No. 31/59, Shiv Mahima Complex, Civil Lines, Allahabad - 211001. **Alwar:** Office No 137, 1st Floor, Jai Complex, Plot No. 1, Road No. 2, Alwar - 301001. **Ambala:** Shanti Complex, 4307/12, 2nd Floor, Opp. Civil Hospital Jagadhari Road, Ambala Cantt - 133001. **Amravati:** Vimaco Towers, C Wing 4,5,6, Amravati - 444601, Maharashtra. **Amritsar:** SF-1, 4th Floor, 10, Eminent Mall, The Mall, Amritsar - 143 001. **Anand:** 2nd Floor, 204, Maruti Sharnam, Anand Vidhyanagar Road, Anand - 388001. **Andheri:** Office No 304, Kshitij Building, 3rd Floor, Veera Desai Road, Opposite Andheri Sports Complex, Andheri (W), Mumbai - 400053. **Anna Nagar:** No.338/7, First Floor, New Sunshine Apartment, Second Avenue, Anna Nagar, Chennai - 600040. **Asansol:** 4th Floor, Chatterjee Plaza, 69 (101) G T Road, Rambhandar Tala, Asansol - 713303. **Aurangabad:** C-8, 2nd floor, Aurangabad, Business center, Adalat Road, Aurangabad - 431001. **Balasure:** Vivekanand Marg (Near Shyam Agency), Balasure, Orissa - 756001. **Bangalore:** N-111-112-114, 1st floor, north block, Manipal centre, Dickenson Road, Bangalore - 560042. **Bardoli:** 1st Floor, Office No 68,69,70, Mudit Palace, Station Road, Bardoli - 394601. **Bareilly:** 1st Floor, 54, Civil Lines, Ayub Khan Chauraha, Bareilly - 243001. **Belgaum:** 1st Floor, Shree Krishna Towers, RPD Cross No 14, Khanapur Road, Tilakwadi, Belgaum - 560009. **Bharuch:** Bluechip, 1st Floor, Shevashram Road, Panch Batti, Bharuch - 392001. **Bhatinda:** Jindal Complex, 2nd Floor, G T Road, Bathinda - 151001. **Bhavnagar:** 3rd Floor, Corporate House, Plot No. 11B, Waghwadi Road, Bhavnagar - 364004. **Bhilai:** 2nd Floor, Priyadarshini Panisar, above dominos pizza, Nehru Nagar, Near Railway Crossing, Bhilai - 490020. **Bhilwara:** 1st Floor, B Block, Shop No 21, S K Plaza, Pur road, Bhilwara - 311001. **Bhopal:** Kartar towers, 2nd floor, E2/20, Arera Colony, Opp Habibganj railway station, next to hotel sangeet Bhopal - 462016. **Bhubaneswar:** 2nd Floor, Near Kalsi Petrol Pump, 5 - Janpath Karvil Nagar, Bhubaneswar - 751001. **Bhuji:** 1st Floor, Shah Commercial Complex, 214 & 215, Near SBI Bank, Station Road, Bhuji - 370001. **Bikaner:** 1st Floor, Shop No 26 & 27, Silver Square, Rani Bazar, Bikaner - 334001. **Bilaspur:** 1st Floor, Krishna, Sonchhatra Compound, Shiv Talkies - Tarbahar Road, Near RNT Station, Bilaspur - 495004. **Bokaro:** GB-20, City Center, Sector-4 Bokaro - 827004. **Borivali:** Premise No 101, Vraj Deep, Junction of Chandavarkar Road & Eksar Road, Borivali West, Opp to Megh Mayur Tower, Mumbai - 400091. **Calicut:** 6/1002M, 4th Floor, City Mall, Kannur Road (Opp Y.M.C.A), Calicut - 673001. **Chandigarh:** 1st Floor, SCO No 449-450, Sector 35-C, Chandigarh - 160034. **Chennai:** 2nd Floor, No.50, N.B Road (North Boag Road), T. Nagar, Chennai - 600017. **Cochin:** 3rd Floor, Chicago Plaza, Rajaji Road, Ernakulam, Cochin - 682035. **Coimbatore:** AHUJA TOWERS, 2ND FLOOR - 42/15, T. V. SWAMY ROAD (WEST), R. S. PURAM, COIMBATORE - 641002. **Cuttack:** 3rd Floor, City Mart, B. K. Road, Cuttack - 753001. **Dalhousie:** 14B, 18, British Indian Street, GF Shop No. 14, Kolkata - 700001. **Dehradun:** 2nd Floor, NCR Corporate Plaza, New Cantt Road, Dehradun - 248001. **Dhanbad:** 4th Floor, Shree Laxmi Complex, Bank Mode, Dhanbad - 826001. **Durgapur:** Plot No 848, City Centre, Near Rose Valley Hotel, 2nd Floor, Durgapur - 713216. **Faridabad:** Reliance General Insurance, SCO 2nd Floor, Near HDFC Bank, Sector -16, Faridabad - 121002. **Firozabad:** 1st Floor, Plot No. 9/1, Raniwala Market, Agra Road, Above UCO Bank, Firozabad - 283203. **Gandhinagar:** Office No 302, Meghmalhar, Sector 11, Ch Road, Gandhinagar - 382017. **Ghatkopar:** Office No. 203 & 204, 2nd Floor, Rupa Plaza, Jawahar Road, New BMC Office, Ghatkopar (E), Mumbai - 400077. **Ghaziabad:** Reliance Life Insurance, J-1, Second Floor, RDC, Raj Nagar, Ghaziabad - 201001. **Gorakhpur:** 4th Floor, Cross Road Mall, Bank Road, Gorakhpur - 273001. **Guntur:** Pranavam Plaza, Door No. 5-35-69, 4/9, Brodipet, Guntur - 522002. **Gurgaon:** Palm Court Building, 7th Floor, Sector 14, Gurgaon - 122001. **Guwahati:** 2E, 2nd Floor, Dihang Arcade, ABC, Rajiv Bhavan, G S Road, Guwahati - 781005. **Gwalior:** 3rd Floor, Alaknanda Tower, City Centre, Gwalior - 474002. **Haldwani:** 2nd Floor, Block B, Durga City Centre, Haldwani - 263139. **Himmatnagar:** Office No 1, Ground Floor, Rajkamal Chambers, Near LIC, Highway Road, Polo Ground, Vistar, Himmatnagar - 383001. **Howrah:** Jai Mata Di Tower (4th Floor), 21, Dobson Road, Howrah, West Bengal, PIN - 711101. **Hubli:** Eureka Junction, 1st Floor, Above ICICI Bank, Travellers Bungalow Road, Hubli - 580029. **Hyderabad:** Second Floor, Gowra Klassic, 1-11-252/6&7/A&B, behind Shoppers Stop, Begumpet - 500016. **Ichalkaranji:** 2nd Floor, Suyog Chambers, Ward No 16, H No 1545, Ichalkaranji - Kolhapur Main Road, Near Central Bus Stand, Ichalkaranji - 416115. **Indore:** 303 & 304, D M Towers, 21/1 Race Course Road, Near Janjiwala Square, Indore - 452001. **Jabalpur:** 1st Floor, Raj Leela Tower, 1276 Wight Town, Allahabad Bank, Jabalpur - 482001. **Jaipur:** 1st Floor, Ambition Tower, Above SBBJ Kohinoor Branch, D-46, Agrasen Circle, Subhash Marg, C Scheme, Jaipur - 302001. **Jalandhar:** 2nd Floor, Shanti Tower, SCO no.37, PUDA Complex, Opposite Tehsil Complex, Jalandhar - 144001. **Jalgaon:** Ground Floor, Shop No 3, Laxmi Plaza, Gujarathi Lane, Visanji Nagar, Jalgaon - 425001. **Jammu:** Banu Plaza, B-2, 206, South Block, Railway Head, Jammu, Jammu & Kashmir - 180001. **Jamnagar:** Shop no. 2, 3, 4 & 5, Ground Floor, Shilp, Indira Nagar, Jamnagar - 361 140. **Jamshedpur:** Office No. 310, 3rd Floor, Yashkamal Complex, Bistupur, Jamshedpur - 831001. **Janakpur:** Ground Floor, Shop No 31, B Block, Community Centre, Janakpuri - 110058. **Jayanagar:** 118/1, First Floor, Venkat Elegance, 6th C Main Road, 4th Block, Jayanagar, Bangalore - 560011. **Jhansi:** 1st Floor, DP Complex, Elite, Sipri Road, Jhansi - 284001. **Jodhpur:** Dhir Jhanka, 3rd Floor, Illrd B Road, Sardarpura, Jodhpur - 342003. **Jodhpur - 342001.** **Junagarh:** Shop No 10, Raiji Nagar, Shopping Complex, Opposite Moti Palace, Junagarh - 362001. **Kalyan:** Shop No 4, Gr Floor, Santoshi Mata road, Mahavir Complex, Kalyan (W) 421301. **Kalyani:** 1st Floor, B-8/25(CA), KALYANI NADIA, WB-741235. **Kangra:** Ground Floor, Shop No 3018, War No 9, Above SBI, Kangra - 177103. **Kanpur:** 6th Floor, Office No-3, KAN Chambers, 14/113, Civil Lines, Kanpur - 208 001. **Kharagpur:** Atwal Real Estate, M S Towers, O T Road, INDA, Kharagpur - 721305. **Kolhapur:** Upper Ground Floor, Gemstone - RD Vichare Complex, Near Central ST stand, New Shahupuri, Kolhapur - 416 001. **Kolkata:** Unit no. 10, 11 & 12, 5th floor, FMC Fortuna, A J C Bose, Kolkata - 700 020. **Kota:** 1st Floor, Office No 1 & 2, Mehta Complex, Near Grain Mandi, 26, Jhalawar Road, Kota - 324007. **Kottayam:** 1st floor, Kaniyamparambil Arcade, Shastrri Road, Kottayam - 686001. **Lajpat Nagar:** 1st Floor, E-100, (Above Corporation Bank), Lajpat Nagar - II, New Delhi - 110024. **Lucknow:** Ground Floor, Aslam Agha Complex, 5, Park Road, Thapper House, Hazaratganj, Lucknow - 226001. **Ludhiana:** 1st Floor, SCO 10-11, Feroze Gandhi Market, Ludhiana - 141001. **Madurai:** 1st Floor, Suriya Towers, 272, 273, Goods Shed Street, Madurai - 625001. **Malleswaram:** Door No.89 (Old no.36), Ground Floor, 3rd Cross, Sampige Road, Malleswaram, Bangalore - 5600003. **Mangalore:** 4th Floor, Maximus Commercial Complex, LHH Road, Opp KMC, Mangalore - 575001. **Margao:** Shop No. 3, Mira Building, Pajifond, Near Jain Mandir, Margao, Goa - 403601. **Meerut:** Ground Floor, G-14, Rama Plaza, Bachha Park, WK Road, Meerut - 250001. **Mehsana:** F - 9, F - 10, F - 11, 1st Floor, Wide Angle, Mehsana Highway, Near Khari Bridge, Mehsana - 384002. **Moradabad:** 8/8/49A, Near Raj Mahal Hotel, Civil lines, Moradabad, UP - 244001. **Mumbai-Indiabulls:** 12th Floor, Tower 1, One Indiabulls Center, Tower One, Jupiter Mills Compound, 841, Senapati Bapat Marg, Elphinstone Road (West), Mumbai - 400013. **Mumbai-Mittal:** Mittal Chambers, 228, Ground Floor, Nariman Point, Mumbai - 400021. **Muzaffarnagar:** 1st Floor, 139, Sarvat Gate North, Ansari Road, Muzaffarnagar - 251002. **Mysore:** Shop No. 1, Ground Floor, Mahindra Arcade, Saraswathipuram, 2nd Main Road, Mysore - 570009. **Nagpur:** Office No 101, 1st Floor, Ramdaspeth, behind SBI Bank, Thapar Inclave 2, Nagpur - 440010. **Nashik:** First Floor, Plot No.5/2, Survey No. 649/A/1/17/2, CTS No - 6862, Kulkarni Garden, Sharanpur Road, Nashik - 422002. **Navsari:** Shop No 301, 3rd Floor, Landmark Mall, Sayaji Library, Navsari - 396445. **New Delhi:** 807, 8th floor, Ashoka Estate, 24, Barakhamba Road, New Delhi - 110001. **Noida:** Unit no. 101, 1st Floor, Chokhani Square, Plot No. P4, Sector -18, Noida - 201301. **Panaji:** 1st Floor, Block "D", Office No F17, F18, F19 & F20, Alfron Plaza, Mahatma Gandhi Road, Panjim - 403001. **Panipat:** 1st Floor, Royal II, 1181, G T Road, Opposite Railway Road, Panipat - 132103. **Pathankot:** 2nd Floor, Choudhary Collections, SCO 11, Near ICICI Bank, Patel Chowk, Pathankot - 145001. **Patiala:** 1st Floor, 95, Chhoti Baradari, Patiala - 147001. **Patna:** 4th Floor, Shahi Building, Exhibition Road, Opposite Chanakya Cinema Hall, Patna - 800001. **Pune:** 5th Floor, Guru Krupa, 1179/4, F.P. No. 554/4, Smruti, Modern College Road, Dnyaneshwar Paduka Chowk, Off FC Road, Pune - 411005. **Raipur:** 3rd Floor, Simran Tower, Opp New Bus Stand, Jeevan Bima Marg, Pandri, Raipur - 492004. **Rajahmundry:** Jetty Enclave, Door No. 79-2-9/3, Tilak Road, Opposite Saibaba Temple, Rajahmundry - 533103. **Rajkot:** 2nd Floor, Plus Point, Opp Haribhai Hall, Dr. Yagnik Road, Rajkot - 360001. **Ranchi:** Office No. 317, 3rd Floor, "Panchwati Plaza", Kutchery Road, Ranchi - 834001. **Rohtak:** 2nd Floor, Ashoka Plaza, Delhi Road, Rohtak - 124001. **Rourkela:** 4th Floor, Triveni Complex, Madhusudan Marg, Rourkela, Orissa - 769001. **Sagar:** 1st Floor, 10 Civil Lines, Yadav Complex, Sagar - 470002. **Salem:** 2nd Floor, Kandaswama Mega Mall, Survey No. 186/2E, Alagapuram, Opp Saradha College, Fairlands, Salem - 636016. **Salt Lake City:** B D 25, Salt Lake, Sector - 1, Kolkata - 700064. **Sangli:** Ground Floor, Office No G 4, Siddhivinayak Forum, Opp. Zilla Parishad, Miraj Road, Sangli - 416416. **Satara:** Ground Floor, Sai Plaza, Near Pouti Naka, Satara - 415001. **Shimla:** Fourth Floor, Bella Vella, The Mall, Shimla - 171001. **Siliguri:** Gitanjali Complex, 1st Floor, Sevoke Road, Siliguri - 734001. **Solapur:** 1st Floor, Office No 6, City Pride, 162, CTS No 8397, Railway Lines, Solapur - 413002. **Srerampore:** 2nd Floor, 35, N. S. Avenue, Srerampore, Hooghly - 712201. **Surat:** No.118, 1st Floor, Jolly Plaza, Opp. Athwagate Police Chowki, Athwagate Circle, Surat - 395001. **Thane:** Shop No 4, Ground Floor, Satyam Apartment, M G Road, Near Naupada Police Station, Thane - 400602. **Thrisur:** 4th Floor, Pathayapura Building, Round South, Thrisur - 680001. **Tinsukia:** 2nd Floor, ALB's Commercial Complex, Opposite ICICI Bank, S R Lohia Road, Tinsukia, Assam - 786125. **Tirupati:** 1st Floor, 201-1-200A, Maruthi Nagar, Korlagunta, Tirumala By Pass Road, Tirupati - 517501. **Trichy:** Ground Floor, Plot No. D-27, Door No. D-27, 7thCross (East), Thillainagar, Tiruchirappalli - 620 018. **Trivandrum:** 1st flr,Uthradam, Panavila Junction, Trivandrum - 695001. **Udaipur:** 1st Floor, Ridhi Sidhi Complex, Madhuban, Udaipur - 313001. **Ujjain:** Office No 304, Shape Arcade, Kalidas Marg, 116, Freeganj, Ujjain - 456001. **Vadodara:** Office No 304, 3rd Floor, KP Infinity Complex, Opposite Inox, Race Course, Vadodara - 390007. **Valsad:** 103, Amar Chamber, Station Road, Valsad - 396001. **Vapi:** 1st Floor, Royal Fortune, 102 b/b, 102b/c, Daman Chhala Road, Opp Upasna School, Vapi - 396191. **Varanasi:** unit no. 2, 1st floor, Arihant Complex, Sigra Varanasi - 221010. **Vasco:** Shop No. S-1, Our Lady of Mercedes Building, Opp. K.T.C Bus Stand, Mundvel, Vasco Da Gama, Goa - 403802. **Vashi:** Shop No 8, AJP Building, Near Saraswat Co op Bank, Sector 17, Vashi, Nai Mumbai - 400705. **Vijayawada:** 3rd floor, Surya tower, Above Icon showroom, M G Road, Labbipet, Vijayawada - 520 010. **Visakhapatnam:** 2nd Floor, VRC Complex, Dwarka Nagar, Vishakhapatnam - 530016. **Warangal:** Ground Floor, H No. 5-9-130,130/1&130/2, Sikhwadi, Hanamkonda, Warangal - 506001.

KARVY COMPUTERSHARE PRIVATE LIMITED

Agartala: Bidurkarta Chowmuhani, J N Bari Road, Tripura (West), Agartala - 799001. **Agra:** 1st Floor, Deepak Wasan Plaza, Behind Holiday Inn, Opp Megdoot Furnitures, Sanjay Place, Agra - 282002. **Ahmedabad:** 201/202 Shail, Opp: Madhusudan House, Navrangpura, Ahmedabad - 380006. **Ajmer:** S. No. 1 & 2, 2nd Floor, Ajmer Tower, Kutchery Road, Ajmer - 305001. **Akola:** Yamuna Tarang Complex, Shop No 30, Ground Floor, N. H. No-06, Akola, Akola - 444004. **Aligarh:** 1st Floor, Kumar Plaza, Aligarh - 202001. **Allahabad:** Rsa Towers, 2nd Floor, Above Sony Tv Showroom, 57, S P Marg, Civil Lines, Allahabad - 211001. **Alleppy:** X1V 172, Jp Towers, Mullaclak, Ksrct Bus Stand, Alleppy - 688011. **Alwar:** 101, Saurabh Tower, Opp. Uit, Near Bhagat Singh Circle, Road No. 2, Alwar - 301001. **Ambala:** 6349, Nicholson Road, Adjacent Kos Hospitalambala Cant, Ambala - 133001. **Amravati:** Shop No 13 & 27, Gulshan Plaza, Badnera Road, Near Bhartiya Mahavidyalaya, Rajapeth, Amravati - 444605. **Amritsar:** 72-A, Taylor'S Road, Opp Aqa Heritage Club, Amritsar - 143001. **Anand:** B-42 Vaibhav Commercial Center, Nr Tvs Down Town Show Room , Grid Char Rasta, Anand - 380001. **Ananthapur:** #15/149, 1st Floor, S R Towers, Subash Road, Opp. To Lalitha Kala Parishad, Anantapur - 515001. **Ankleshwar:** L/2 Keval Shopping Center, Old National Highway, Ankleshwar, Ankleshwar - 393002. **Asansol:** 114/71 G T Road, Near Sony Center, Bhanga Pachli, Asansol - 713303. **Aurangabad:** Ramkunj Niwas, Railway Station Road, Near Osmanpura Circle, Aurangabad - 431005. **Azamgarh:** 1st Floor, Alkal Building, Opp. Nagaripalika Civil Line, Azamgarh - 276001. **Balasure:** Gopalgaon, M.S Das Street, Gopalgaon, Balasure, Orissa, Balasure - 756001. **Bangalore:** 59, Skanda puttanna Road, Basavanagudi, Bangalore - 560004. **Bankura:** Ambika Market Complex (Ground Floor), Nutanganj, Post & Dist Bankura, Bankura - 722101. **Bareilly:** 1st Floor, 165, Civil Linesopp. Hotel Bareilly Palace, Near Railway Station, Bareilly - 243001. **Barhampore (Wb):** Thakur Market

Complex, Gorabazar, Post Berhampore Dist Murshidabad, 72 No Nayasarak Road, Barhampore (Wb) - 742101. **Baroda:** Sb-5, Mangaldeep Complex, Opp. Masonic Hall, Productivity Road, Alkapuri, Baroda - 390007. **Begusarai:** Near Hotel Diamond Surbhi Complex, O.C Township Gate, Kapasiya Chowk, Begusarai - 851117. **Belgaum:** Cts No 3939/ A2 A1, Above Raymonds Show Room I Beside Harsha Appliances, Club Road, Belgaum - 590001. **Bellary:** No. 1, Khb Colony, Gandhi Nagar, Bellary - 583103. **Berhampur (Or):** 3rd Lane Dharam Nagar, Opp - Divya Nandan Kalyan Mandap, Near Lohiya Motor, Orissa, Berhampur (Or) - 760001. **Betul:** 107, 1st Floor, Hotel Utkarsh, I J. H. College Road, Betul - 460001. **Bhagalpur:** 2Nd Floor, Chandralok Complex, Ghantaghar, Radha Rani Sinha Road, Bhagalpur - 812001. **Bharuch:** Shop No 147-148, Aditya Complex, Near Kasak Circle, Bharuch - 392001. **Bhatinda:** #2047-A 2Nd Floor, The Mall Road, Above Max New York Life Insurance, New Delhi - 151001. **Bhavnagar:** G-11 Giranjali Complex, Beside Bhavnagar Municipal Corporation & Collector Office, Kalanala, Bhavnagar - 364001. **Bhilai:** Shop No -1, First Floor, Plot No -1, Commercial Complex, Nehru Nagar - East, Bhilai - 490020. **Bhilwara:** Shop No: 27-28, 1st Floor, Heera Panna Market, Pur Road, Bhilwara - 311001. **Bhopal:** Kay Kay Business Centre, 133, Zone I, Mp Nagar, Above City Bank, Bhopal - 462011. **Bhubaneswar:** A/181, Back Side Of Shivam Honda Show Room, Saheed Nagar, Bhubaneswar - 751007. **Bikaner:** 70-71, 2Nd Floor, I Dr.Chahar Building, Panchsati Circle, Sadul Ganj, Bikaner - 334001. **Bilaspur:** Shop No-201 & 202, 1st Floor, V R Plaza, Link Road, Bilaspur, C. G. Bilaspur - 495001. **Bokaro:** B-1, 1st Floor, City Centre, Sector - 4, Near Sona Chandi Jewellers, Bokaro - 827004. **Burdwan:** 63 Gt Road, Halder Complex 1st Floor, Burdwan - 713101. **Calicut:** lind Floor Soubhagya Shopping Complex, Arayidathalam, Mavoor Road, Calicut - 673004. **Chandigarh:** Sco-371-372S, Above Hdfc Bank, Sector 35-B, Chandigarh - 160036. **Chandrapur:** Shop No-6, Office No-2 1st Floor, Rauts Raghuvanshi Complex, Beside Azad Garden Main Road, Chandrapur - 442402. **Chennai:** F-11, Akshaya Plaza, 1st Floor, 108, Adhithanar Salai, Egmore, Opp To Chief Metropolitan Court, Chennai - 600002. **Chinsura:** J C Ghosh Saranu, Bhanga Gara, Chinsurah, Hooghly, Chinsurah - 712101. **Cochin:** Ali Arcade, 1st Floor, Kizhavana Road, Panampilly Nagar, Near Atlantis Junction, Ernakulam - 682036. **Coimbatore:** 1057/1058 Jaya Enclave, 2nd Floor, Avinashi Road, Coimbatore - 641018. **Cuttack:** Po - Buxi Bazar, Cuttack, Opp Dargha Bazar, Dargha Bazar, Cuttack - 753001. **Darbhanga:** Jaya Complex, 2Nd Floor, Above Furniture Planet, Donar, Chowk, Darbhanga - 846003. **Davangere:** 376/2, 4th Main, 8th Cross, P J Extn, Davangere - 577002. **Dehradun:** Kaulagarh Road, Near Sirmaur Margabove, Reliance Webworld, Dehradun - 248001. **Deoria:** 1st Floor, 1st Floor, Opp. Zila Panchayat, Civil Lines, Deoria - 274001. **Dewas:** 27 Rmo House, Station Road, Above Maa Chamunda Gaes Agency, Dewas - 455001. **Dhanbad:** 208 New Market 2Nd Floor, Bank More, Dhanbad - 826001. **Dharwad:** G, 7&8 Banashankari Avenue, Opp Nttf., P B Road, Dharwad - 580001. **Dhule:** Ashoka Estate, Shop No. 14/A, Upper Ground Floor, Sakri Road, Opp. Santoshi Mata Mandir, Dhule - 424001. **Dindigul:** No : 9 Old No: 4/B, New Agraharam, Palani Road, Dindigul - 624001. **Durgapur:** 1st Floor, Old Dutta Automobile Bldg, Nachan Road, Benachity, Durgapur - 713213. **Eluru:** D.No: 23B-5-93/1, Savithri Complex, Edaravari Street, Near Dr.Prabhavathi Hospital,R. R. Pet, Eluru - 534002. **Erode:** No: 4, Veerappan Traders Complex, KMY Salai, Sathy Road, Opp. Erode Bus Stand, Erode - 638003. **Faridabad:** A-2B, Ist Floor, Nehru Groundnit, Faridabad - 121001. **Ferozpur:** The Mall Road, Chawla Bulding, Ist Floor, Opp. Central Jail, Near Hanuman Mandir, Ferozpur - 152002. **Gandhidham:** 203 2Nd Floor, Bhagwati Chamber, Kutchkala Road, Gandhidham - 370201. **Gandhinagar:** Plot No - 945/2, Sector - 7/C, Opp Pathika, Gandhinagar - 382007. **Gaya:** 1st Floor Lal Bhawan, Tower Chowk, Near Kiran Cinema, Gaya - 823001. **Ghaziabad:** 1st Floor-7, Lohia Nagar, Ghaziabad - 201001. **Ghaziपुर:** 2Nd Floor, Shubhra Hotel Complex, Mahaubagh, Ghazipur - 233001. **Gonda:** Shri Market, Sahabgunj, Station Road, Gonda - 271001. **Gorakhpur:** Above V. I. P. Houseadjacent, A.D. Girls College, Bank Road, Gorakpur - 273001. **Gulbarga:** Cts No 2913 1st Floor, Asian Towers, Jagath Station Main Road, Next To Adithya Hotel, Gulbarga - 585105. **Guntur:** D No 6-10-27, Srinilayam, Arundelpet, 10/1, Guntur - 522002. **Gurgaon:** Shop No.18, Ground Floor, Sector - 14, Opp. Akd Tower, Near Huda Office, Gurgaon - 122001. **Guwahati:** 54 Sagarika Bhawan 2Nd Floor, R G Barooah Road, Aidc, Near Baskin Robbins, Guwahati - 781024. **Gwalior:** 37/38, Lashkar, Mlb Roadshinde Ki Chhawani, Near Nadi Gate Pul, Gwalior - 474001. **Haldwani:** Above Kapilaz, Sweet House, Opp Lic Building, Pilikothi, Haldwani - 263139. **Haridwar:** 8, Govind Puri, Opp. LIC - 2, Above Vijay Bank, Main Road, Ranipur More, Haridwar - 249401. **Hassan:** St Anthony'S Complex, Ground Floor, H.N. Pura Road, Hassan - 573201. **Hissar:** Sco-71, 1st Floor, Red Square Market, Hissar - 125001. **Hoshiarpur:** 1st Floor, The Mall Tower, Opp Kapila Hospital, Sutheri Road, Hoshiarpur - 146001. **Hubli:** 22Nd & 23Rd, 3Rd Floor, Eureka Junction, Travellers Bungalow, Hubli - 580029. **Hyderabad:** 8-2-596, Avenue 4, Karvy Plaza, Street No 1, Banjara Hills, Hyderabad - 500034. **Indore:** 213 B City Centre, M.G. Road, Opp. High Court, Indore - 452001. **Jabalpur:** Grover Chamber, 43 Naya Bazar Malviya Chowk, Opp Shyam Market, Jabalpur - 482002. **Jaipur:** S16/A liird Floor, Land Mark Building Opp Jai Club, Mahaver Marg C Scheme, Jaipur - 302001. **Jalandhar:** Arora Prime Tower, Lowe Ground Floor, Office No 3 Plot No 28, Jalandhar - 144001. **Jalgaon:** 113, Navi Peth, B/H Mahalaxmi Dairy, Jalgaon - 425001. **Jalpaiguri:** D B C Road Opp Nirala Hotel, Opp Nirala Hotel, Jalpaiguri - 735101. **Jammu:** 5 A/D Extension 2, Near Panama Chowk Petrol Pump, Panama Chowk, Jammu - 180012. **Jamnagar:** 108 Madhav Palaza, Opp Sbi Bank, Nr Lal Bungalow, Jamnagar - 361001. **Jamshedpur:** Kanchan Tower, 3Rd Floor, Main Road, Bistupur, Near Traffic Signal, Jamshedpur - 831001. **Jaunpur:** R N Complex, 1-1-9-G, In Front Of Pathak Honda, Umraipur, Jaunpur - 222002. **Jhansi:** 371/01, Narayan Plaza,Gwalior Road, Near Jeevan Shah Chauraha, Jhansi - 284001. **Jodhpur:** 203, Modi Arcade, Chopasni Road , Jodhpur - 342001. **Junagadh:** 124-125 Punit Shopping Centre, M.G Road, Ranavav Chowk, Junagadh - 362001. **Kannur:** 2 Nd Floor, Prabhath Complex, Fort Road, Nr. Icici Bank, Kannur - 670001. **Kanpur:** 15/46, B, Ground Floor, Opp: Muir Mills, Civil Lines, Kanpur - 208001. **Karaikudi:** Gopi Arcade, 100 Feet Road, Karaikudi - 630001. **Karimnagar:** H.No.4-2-130/131, Above Union Bank, Jafri Road, Rajeev Chowk, Karimnagar - 505001. **Karnal:** 180/369, Char Chaman, Kunjpara Road, Behind Miglani Hospital, Karnal - 132001. **Karur:** No.6, old No.1304, Thiru-vi-ka Road, Near G.R. Kalyan Mahal, Karur - 639001. **Kharagpur:** 180 Malancha Road, Beside Axis Bank Ltd, Kharagpur - 721304. **Kolhapur:** 605/1/4 E Ward, Shahuपुरi 2Nd Lane, Laxmi Niwas, Near Sultane Chambers, Kolhapur - 416001. **Kolkata:** 166 A Rashbihari Avenue 2Nd Floor, Opp - Fortish Hospital, Kolkata - 700029. **Kollam:** Sree Vigneswara Bhavan, Shastri Junction, Kollam - 691001. **Korba:** 1st Floor, 35, Indira Complex, P. Nagar, Korba - 495677. **Kota:** 29, Ist Floor, Near Lala Lajpat Rai Circle, Shopping Centre, Kota - 324007. **Kottayam:** 1st Floor Csiascension Square, Railway Station Road, Collectorate P O, Kottayam - 686002. **Kurnool:** Shop No.43, 1st Floor, S V Complex, Railway Station Road, Near Sbi Main Branch, Kurnool - 518004. **Lucknow:** 24, Prem Nagar, Ashok Marg, Lucknow - 226001. **Ludhiana:** Sco - 136, 1st Floor Above Airtel Showroom, Feroze Gandhi Market, Ludhiana - 141001. **Madurai:** Rakesh towers, 30-C, Ist floor, Bye pass Road, Opp Nagappa motors, Madurai - 625010. **Malappuram:** First Floor, Cholakkal Building, Near U P School, Up Hil, Malappuram - 676505. **Malda:** Sahis Tuli, Under Ward No.6, No.1 Govt Colony, English Bazar Municipality, Malda - 732101. **Mandi:** 149/11, School Bazaar, Mandi - 175001. **Mangalore:** Mahendra Arcade Opp Court Road, Karangal Padi, Mangalore - 575003. **Margoa:** 2Nd Floor, Dalal Commercial Complex, Pajifond, Margao - 403601. **Mathura:** Ambey Crown, lind Floor, In Front Of Bsa College, Gaushal Road, Mathura - 281001. **Meerut:** 1st Floor, Medi Centreopp Icici Bank, Hapur Road Near Bachha Park, Meerut - 250002. **Mehsana:** Ul/47 Apollo Enclave, Opp Simandhar Temple, Modhera Cross Road, Mehsana - 384002. **Mirzapur:** Girja Sadan, Dawari Gunj, Mirzapur - 231001. **Moga:** 1st Floor,Dutt Road, Mandir Wali Gali, Civil Lines, Barat Ghar, Moga - 142001. **Moradabad:** Om Arcade, Parker Road, Above Syndicate Bank,Chowk Tari Khana, Moradabad - 244001. **Morena:** Moti Palace, Near Ramjanki Mandir, Near Ramjanki Mandir, Morena - 476001. **Mumbai:** 24/B, Raja Bahadur Compound, Ambalal Doshi Marg, Behind Bse Bldg, Fort - 400001. **Muzaffarpur:** 1 St Floor, Uma Market, Thana Gumtimitoi Jheel, Muzaffarpur - 842001. **Mysore:** L-350,Silver Tower, Ashoka Road, Opp.Clock Tower, Mysore - 570001. **Nadiad:** 104/105, Near Paras Cinema, City Point Nadiad, Nadiad - 387001. **Nagercoil:** 3A, South Car Street, Nagercoil - 629001. **Nagpur:** Plot No 2/1 House No 102/1, Mata Mandir Road, Mangaldeep Apartment Opp Khandelwal Jewelers, Dharampeth, Nagpur - 440010. **Namakkal:** 105/2, Arun Towers, Paramathi Street, Namakkal - 637001. **Nanded:** Shop No.4, Santakripa Market, G G Road, Opp. Bank Of India, Nanded - 431601. **Nasik:** S-12,Suyojit Sankul, Sharanpur Road, Near Rajiv Gandhi Bhavan, Nasik - 422002. **Navsari:** 1/1 Chinmay Arcade, Opp Sattapir Rd, Tower Rd, Mavsari - 396445. **Nellore:** 16-2-230, Room No : 27, 2Nd Floor, Keizen Heights, Gandhi Nagar, Pogathota, Nellore - 524001. **New Delhi:** 305 New Delhi House, 27 Barakhamba Road, New Delhi - 110001. **Nizamabad:** H No:5-6-430, A Bove Bank Of Baroda First Floor, Beside Hdfc Bank, Hyderabad Road, Nizamabad - 503003. **Noida:** 307 Jaipuria Plazad 68 A, 2Nd Floor, Opp Delhi Public School, Sector 26, Noida - 201301. **Palghat:** No: 20 & 21, Metro Complex H.P.O.Road Palakkad, H.P.O.Road, Palakkad - 678001. **Panipat:** 1st Floor, Krishna Tower, Above Amertex, G.T. Road, Panipat - 132103. **Panjim:** City Business Centre, Coelho Pereira Building, Room No 18,19 & 20, Dada Vaidya Road, Panjim - 403001. **Pathankot:** 1st Floor, 9 A, Improvement Trust Building, Patel Chowk, Pathankot - 145001. **Patiala:** Sco 27 D, Chotti Baradari, Near Car Bazaar, Patiala - 147001. **Patna:** 3A, 3Rd Floor Anand Tower, Exhibition Road, Opp Icici Bank, Patna - 800001. **Pollachi:** S S Complex, New Scheme Road, Pollachi - 642002. **Pondicherry:** No.7, Thiayagaraja Street, Pondicherry - 605001. **Proddatur:** Shop No:4, Araveti Complex, Mydukur Road, Beside Syndicate Bank, Proddatur - 516360. **Pudukottai:** Sundaram Masilamani Towers, Ts, No. 5476 - 5479, Pm Road, Old Tirumayam Salai, Near Anna Statue, Jublie Arts, Pudukottai - 622001. **Pune:** Office # 16, Ground Floor, Shrinath Plaza, Near Dyaneshwar Paduka Chowk, F C Road, Pune - 411005. **Raipur:** 2 & 3 Lower Level, Millenium Plaza, Room No. Li 2 & 3, Behind Indian Coffee House, Raipur - 492001. **Rajahmundry:** D.No.6-1-4, Rangachary Street, T. Nagar, Near Axis Bank Street, Rajahmundry - 533101. **Rajapalayam:** Sri Ganapathy Complex, 14B/5/18, T P Mills Road, Rajapalayam - 626117. **Rajkot:** 104, Siddhi Vinyak Com. Opp Ramkrishna Ashram, Dr Yagnik Road, Rajkot - 360001. **Ranchi:** Room No 307 3Rd Floor, Commerce Tower, Beside Mahabir Tower, Ranchi - 834001. **Ratlam:** 1 Nagpal Bhawan, Free Ganj Road , Do Batti, Near Nokia Care, Ratlam - 457001. **Renukoot:** Shop No.18, Near Complex Birla Market, Renukoot - 231217. **Rewa:** Ist Floor, Angoori Building, Besides Allahabad Bank, Trans University Road, Civil Lines, Rewa - 485001. **Rohtak:** 1st Floor, Ashoka Plaza, Delhi Road, Rohtak - 124001. **Roorkee:** Shree Ashadeep Complex, 16, Civil Lines, Near Income Tax Office, Roorkee - 247667. **Rourkela:** 1st Floor Sandhu Complex, Kachery Road, Udintnagar, Rourekla - 769012. **Sagar:** Above Poshak Garments, 5 Civil Lines, Infront Of Income Tax Office, Sagar - 470002. **Saharanpur:** 18 Mission Market, Court Road, Saharanpur - 247001. **Salem:** No:40, 2nd Floor, Brindavan Road, Fairlands, Near Perumal Koil, Salem - 636016. **Sambalpur:** Ground Floor Quality Massion, Sambalpur - 768001. **Satna:** 1st Floor, Gopal Complex, Near Bus Stand, Rewa Road, Satna - 485001. **Shaktinagar:** 1St/A-375, V V Colony, Dist Sonebhadra, Shaktinagar - 231222. **Shillong:** Annex Mani Bhawan, Lower Thana Road, Near R K M Lp School, Shillong - 793001. **Shimla:** Triveni Building, By Pas Chowkhallani, Shimla - 171002. **Shimoga:** Udaya Ravi Complex, LLR Road, Durgi Gudi, Shimoga - 577201. **Shivpuri:** 1st Floor, M.P.R.P. Building, Near Bank Of India, Shivpuri - 473551. **Sikar:** First Floor, Super Tower, Behind Ram Mandir Near Taparya Bagichi, Sikar - 332001. **Silchar:** N.N. Dutta Road, Chowchakra Complex, Premtala, Silchar - 788001. **Siliguri:** Nanak Complex, Sevoke Road, Siliguri - 734001. **Sitapur:** 12/12-A Sura Complex, Arya Nagar Opp, Mal Godam, Sitapur - 261001. **Sivakasi:** 363, Thiruthangal Road, Opp: TNEB, Sivakasi - 626123. **Solan:** Sahni Bhawan, Adjacent Anand Cinema Complex, The Mall, Solan - 173212. **Solapur:** Block No 06, Vaman Nagar, Opp D-Mart, Jule Solapur - 413004. **Sonepat:** 205 R Model Town, Above Central Bank Of India, Sonepat - 131001. **Sri Ganganagar:** 35E Block, Opp: Sheetha Mata Vaateka Sri Ganganagar, Sri Ganganagar - 335001. **Srikakulam:** D.No-4-1-28/1, Venkateswara Colony, Near Income Tax Office, Srikakulam - 532001. **Sultanpur:** Rama Shankar Complex, Civil Lines, Faizabad Road, Sultanpur - 228001. **Surat:** G-5 Empire State Building, Nr Udhna Darwaja, Ring Road, Surat - 395002. **Thanjavur:** No. 70, Nalliah Complex, Srinivasam Pillai Road, Tanjore - 613001. **Thodupuzha:** First Floor, Pulimootil Pioneer, Pala Road, Thodupuzha - 685584. **Tirunelveli:** 55/18, Jeney Building, S N Road, Near Aravind Eye Hospital, Tirunelveli - 627001. **Tirupathi:** Plot No: 16, 1st Floor, R C Road, Near Palani Theater, Tirupathi - 517501. **Tirupur:** First floor, 224 A, Kamaraj Road, Opp to Cotton market complex, Tirupur - 641604. **Tiruvalla:** 2Nd Floor, Erinjery Complex, Ramanchira, Opp Axis Bank, Thiruvalla - 689107. **Trichur:** 2Nd Floor, Brothers Complex, Naikkanal Junction, Shornur Road, Near Dhanalakshmi Bank H O, Thrissur - 680001. **Trichy:** 60, Sri Krishna Arcade, Thennur High Road, Trichy - 620017. **Trivandrum:** 2Nd Floor, Akshaya Tower, Sasthamangalam, Trivandrum - 695010. **Tuticorin:** 4 - B, A34 - A37, Mangalmal Mani Nagar, Opp. Rajaji Park, Palayamkottai Road, Tuticorin - 628003. **Udaipur:** 201-202, Madhav Chambers, Opp G P O, Chetak Circle, Udaipur - 313001. **Ujjain:** 101 Aashta Tower, 13/1 Dhanwantri Marg, Freeganj, Ujjain - 456010. **Valsad:** Shop No 2, Pheroza Corner, Opp Next Show Room, Tithal Road, Valsad - 396001. **Vapi:** Shop No-12, Ground Floor, Sheetal Appatment, Near K P Tower, Vapi - 396195. **Varanasi:** D-64/1321st Floor, Anant Complex, Sibra, Varanashi - 221010. **Vellore:** 1, M N R Arcade, Officers Line, Krishna Nagar, Vellore - 632001. **Vijayanagaram:** Soubhagya, 19-6-1/3, 2Nd Floor, Near Fort Branch, Opp: Three Temples, Vizianagaram - 535002. **Vijayawada:** 39-10-7, Opp : Municipal Water Tank, Labbipet, Vijayawada - 520010. **Visakhapatnam:** Door No 47-14-5/1, Eswar Paradise, Dwarakanagar Main Road, Visakhapatnam - 530016. **Warangal:** 5-6-95, 1 St Floor, Opp: B.Ed Collage, Lashkar Bazar, Chandra Complex, Hanmakonda, Warangal - 506001. **Yamuna Nagar:** Jagdhari Road, Above Uco Bank, Near D.A.V. Girls College, Yamuna Nagar - 135001.